THE SHIPPING AGENTS (LICEN-SING BILL, 1987

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE THANSPORT (SHRI RAJESH PI-LOT): Sir, I beg to move for leave to introduce a Bill to provide for the introduction of a system of licensing to regulate the business of shipping agents and for matters connectict therewith.

The question was put and the motion was adopted.

SHRI RAJESH PILOT: Sir, I introduce the Bill.

THE ATOMIC ENERGY (AMEND-MENT) BILL, 1987

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRIK. R. NARAYANAN): Sir, I beg to move for leave to introduce a Bill further to amend the Atomic Energy Act, 1962.

The question was put and the motion was adopted.

SHRI K. R. NARAYANAN: I introduce the Bill

THE EQUAL REMUNERATION (AMENDMENT) BILL, 1987

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, I beg to move for leave to introduce a Bill to amend the Equal Remuneration Act, 1976.

The question was put and the motion was adopted.

SHRI P. A SANGMA: Sir, I introduce the Bill.

THE GOA, DAMAN AND DIU REORGANISATION BLL, 1987

THE CONSTITUTION (FIFTY SEVENTH AMENDMENT) BILL, 1987

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFA-IRS (SHRI CHINTAMANI PANIG-RAHI): Sir, I beg to move:

"That the Bill to provide for the reoganisation of the Union territory of Goa, Daman and Diu and for matters connected thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, this is a great day for the beautiful people of Goa and also a great day for all of us as the long cherished desire of the people of Goa is being fulfilled today by the House.

The hon. Members are aware that with the approval of this august House recently, we had granted Statehood to two Union Territories, namely, Arunachal Pradesh and Mizoram. The people of Goa have also been asking for Statehood for quite some time and this matter has been under consideration of the Government of India. Recently, the Goa Assembly reiterated this demand through a unanimous resolution in August, 1986.

There are three distinct and geographically separate units on the West Coast of India, comprising the present Union Territory of Goa, Daman and Diu and they had been under the occupation of Portuguese till 19th December, 1961. The desire of the people for liberation from foreign rule and for joining their brethren in the rest of the Indian sub-continent, received a great impetus after India's independence in 1947.

Their freedom struggle gained momentum and in 1954 two small Portuguese enclaves—Dadra and Nagar Haueli—succeeded in throwing off—the Portuguese yoke. These were later constituted into the Union Territory of Dadra and Nagar Haveli. It took another seven years of hard struggle for our Goan brethren, with the active assistance of freedom—fighters from the rest of the country that the liberation of Goa finally came about on the 19th December, 1961

The thinking of the Government of India on the future status of these territories was aptly summarised by the Prime Minister, Shri Jawaharlal Nehru in the following words:

"We recognise that Goa has its individuality and history which must be maintained till the people themselves wish to change it. In keeping with this, we shall recognise that individuality within the Indian Union and give it the machinery of self-government, which will form part of the Government of the Union Regarding the changes to be introduced in future, they will naturally be made in consultation with the people from there themselves."

In deference to the wishes of the local people, our Prime Minister, Shri Rajiv Gandhi, observed some time back that the grant of Statehood to Goa would be considered very favourably after the people sort out the issue relating to the Official Language. Madam, I am extremely happy to say that the Union Territory Assembly passed the Language Bill in February, 1987, thus bringing an end to the controversy on the subject. Recently, the Chief Minister of the Territory, other Minister and many other leaders of the Union Territory met the Prime Minister and they requested him that the language controversy is over and, therefore, there should not be any further delay in granting Statehood to the Territory. The Prime Minister

who is always responsive to the genuine and rightful demands and aspirations of our people, as we saw in the case of Mizoram and Arunachal Pradesh, naturally wanted that Statehood should be granted without further delay

Madam, I had the opportunity of visiting Goa many times when I was a Member of various Committees of Parliament during the last 25 years. Last time, I visited Goa as Chairman of the Estimates Committee, Recently also, there was a little difficulty and I was asked to go there and find a solution to whatever shortcomings and problems they were facing. Madam, whenever I visit Goa, I consider myself spiritually wedded to the scenic beauty of that Union Territory. Goa has a multi-faceted splendour of its own. The more one witnesses the splendour, one gets more spiritually wedded to the scenic beauty of the Territory. The unfolding seasons-because I different gone there in different times-with the back-drop of breathtaking scenery, looking exquisite in its rich golden, brown, shades, turning to emerald green, the proximity with the Heavens in th the rains, the peaceful estuary, the lull of the waves on the soft silvery sand; it is difficult express the internalized experience ... (Interruption)

THE DEPUTY CHAIRMAN: Beautiful description.

SHRI CHINTAMANI PANIGRAHI: People who have been born there and people who are a part of the scenic beauty of that beautiful territory know about this. One has heard so much about cliches like 'Golden Goa' What is the speciality? It is the harmoney with which man and nature and man and man co-exist there. comes across in a smile, in a natural poise, a balanced view and an attitude of live and let live. Seeing for muself the beauty of the people living in harmony with God's bounty, in harmony despite different faiths [Shri Chintamani Panigarhi]

and religions, it appears to be a living epitome of India's culture and heritage. We are happy that the longcherished desires of such beautiful people are being fulfilled today.

The Union Territory Assembly passed the Official Language Bill in February 1987. After that we are pursuing their case for a Statehood. Even our Prime Minister, Rajivji, also has expressed about what the beauties and qualities of the Goan society the people are. I quote Prime Minister Rajiv Gandhi:

"Throughout history the people of Goa have been honest, disciplined and progressive. From ancient times the villages have been well-organised socio-economic units with villagers managing their. · affairs a system that has stood the test of time and forms the basis of Goan society even today."

As I said we have tried in this Bill to give the Statehood to Goa and on this occasion I take this opportunity to salute all the freedom fighters who freed this Union Territory from the Portuguese domination, I also pay our gratitudes to all those people who have sacrificed their lives, Madam, the Goan people have shown splended courage in August, 1955 when Portuthousands of guese troops attacked unarmed peaceful satyagrahis, killing more than a score of people and injuring hundreds. The liberation was longer postponed inevitability a step necessary to enable the people Joa to grow and develop its free sitizens of independent India, During these 25 years of direct rule from he Centre agriculture fishing minng and a remarkably rapid growth f industry has enabled Goa to each one of the highest levels of er capita income in the country. 'he land and the people are a symol of cultural and religious syniesis.

Madam, Goa is known as golden eaches and palm trees, paddy fields

and wooded hills. Its churches, temples, shrines and forts tell its history. Goan institutions have also developed during all these years, keeping their separate identity, their culture and their social ideal.

Coming now to matters more mundane, the present Union Territory of Goa, Daman and Diu has a total area of 3814 km, a population of 10,86,730 according to 1981 census. Goa is the largest unit with about 97 per cent of the area and 93 per cent population. It has common borders with the States of Maharashtra and Karnataka. Daman, the second unit of this Union Territory, about 800 km north of Goa, has an area of only 72 sq. km, and a population of 48,560. Diu is a still smaller unit with an area about 40 sq. km and a population of 30421.

During this period of 25 years after its liberation from the Portuguese domination in 1961 Goa, Daman and Diu have made tremendous strides all round under the direct charge of the Government of India. The per capita income of Goa, Daman and Diu stands at around Rs. 8810 which is among the highest in the country, as against national average of Rs. 200 or so. Literacy in this territory stood at 56.7 per cent in 7 per cent as against the national average of 36.2 per cent. The doctor to population ratio stands at 1:939, which is about thrice as good as the national average 1:2632. The number of hospital beds thousand population are 3.2 which is again more than three times the national average.

Even looking to the banking side, the prosperity of the people of this territory is further reflected by the number of branches of scheduled banks and the per capita deposits in these banks. There are on an average 5 banks per thousand of population and the figure of per capita deposits at over Rs. The corresponding figures of national average are 16 and 846 respectively. Thus, practically in every sphere development, the people of this terri-

tory have, by dint of their hard works and spirit of enterprise, gone ahead of the national average. This tiny Union Territory, therefore, fully qualifies for its entry into adulthood of political life as a full-fledged State of the Indian Union and we are proud that we are having Goa as the twentyfifth State of our Union.

The Bill now before this august House seeks to grant statehood to Goa while retaining the Union Territory status for Daman and Diu, which are geographically discontiguous Goa - being 800 kilometres from Panaji. The existing Assembly is proposed to be converted into provisional Assembly of the State and serve its normal term five years. The strength of the State Assembly would thereafter be forty after it completes its term of five years in line with the newly created States of Arunachal Pradesh Mizoram. Appropriate provisions have been made in the Bill to ensure that there is no disruption in the continuity of administration and on-going programmes The Bombay Court will remain as the High Court for Goa.

The Bill also provides for allocation of two seats in the Lok Sabha one seat in the Rajya Sabha for new State of Goa and allocation one seat in Lok Sabha for the new Union Territory of Daman and Diu. We want that they should also participate, though their population is about 80,000, in the Lok Sabha. This is as against only two seats in Lok Sabha for the existing Union Territory of Goa, Daman and Appropriate provisions have made for the apportionment of assets and liabilities between the new State of Goa and the Union Territory of Daman and Diu and for the continued functioning and operation of statutory corporations in both the successor units. Similar provisions have been made in respect of services, legal issues and other miscellaneous matters. The new State of Goa will have a Governor and the Union Territory of Daman and Diu will have a Lt Goyernor who will also be Lt. Governor of Dadra and Nagar Haveli which is next door to Daman. This common Lt. Governor will be stationed at Silvassa in Dadra Nagar Haveli where adequate land is available for a proper Raj Niwas and its Secretariat.

Bill, 1997

The new Union Territory of Daman and Diu will have a separate Pradesh Council with two Counsellors, each for Daman and Diu. I had been to Daman and Diu recently and we wanted to know how they felt about it. They were happy and they said that they should have more participation in the administration. It is a small territory of 80,000 people. Therefore this Bill proposes that Daman and Diu will have a separate Pradesh Council with two Counsellors, one each for Daman and Diu. These Counsellors will be allowed the status and pay and allowances as a Deputy Minister of a Union Territory following the pattern obtaining in the Andaman and Nicobar Islands. There were two M.L.As elected from Daman and Diu to the present Assembly of Goa Union Territory, but because these are being formed into a separate Union Territory, these two MLAs elected from Daman and Diu to the present Assembly of the UT of Goa, Daman and Diu would cease to be MLAs in the provisional Assembly of the new State of Goa. We have also thought of how to accom-M.L.A.s. modate these two would be Counsellors in the Union Territory of Daman and Diu. The existing UT of Dadra and Nagar Haveli would also be given separate Pradesh Council with its own Counsellors.

The new State of Goa and the new-Union Territory of Daman and Diu will come into existence from a date to be appointed for the purpose by the Central Government by notification in the Official Gazette.

[Shri Chintamani Panigrahi]

I take this opportunity to extend a hearty welcome to the new State of Goa and the new Union Territory of Daman and Diu. I am sure that the people of this new State and Union Territory will dedicate themselves to the task of nation-building and progress and prosperity and touch new watermarks in providing a clean and efficient Government at the doorsteps of the people.

I commend this Bill to this august House for approval. Madam, I also beg to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

SHRI NIRMAL CHATTERJEE (West Bengal): You may make a mention that the number of seats in the Rajya Sabha is being increased. (Interruptions)

SHRI CHINTAMANI PANIGRAHI: Madam, this is the Constitution (Fifty-seventh Amendment) Bill. This is about how many seats we are going to give. The minimum is 30 seats in the Assembly. That is what we are going to do.

The questions were proposed.

SHRI MOSTAFA BIN QUASEM (West Bengal): Honourable Madara Deputy Chairman, it is heartening to note that with the enactment of these two pieces of legislation a long-cherished aspiration of the people of Goa for attainment of statehood is going to be fulfilled and on this historic moment of the Indian Parliament's conferring statehood on Goa.

I, on behalf of myself and my party—the Communist Party of India (Marxist)— convey our very best wishes to the people of Goa, wishing them a speedy march towards progress and prosperity Madam, I would also like to take this opportunity of remembering and showing my respect to those who valiantly sacrificed their lives for the Freedom of this territory which was under foreign rule for centuries.

Now coming to the provisions of the first Bill, that is, the Goa; Daman and Diu Reorganisation Bill, I don't find much to say about because the provisions there are mainly supple mental, consequential and incidental provisions. But I have one or two observations to make. It is proposed that the number of members of the Legislative Assembly of the State of Goa will be not below 30. Madam, you are aware that out of the population of the erstwhile territory of Goa, Daman and Diu, the population of Goa district was 93 per cent of the total population of the Union territory, and the area of the territory was 97 per cent. Now the number of members of the Legislative Assembly, which was 40, is going to be reduced by 10 at least and it is said that it shall not be less than 30. The number should be specific. Apart from this, I have a submission to make.

Madam, you are aware that only very recently the Constitution (Fifty-third Amendment) Bill provided for a 40-member Assembly for the State of Mizoram having a population of five lakhs. I don't find the rationale of providing for a 30-member Legislative Assembly for the new State of Goa which has a population of more

than 10 lakhs, that is, double the population of the State of Mizoram. So, the proposal for a 30-member Legislative Assembly in the State of Goa, I think, is ill-conceived. It should be considered and it should be raised. It would have been better if it could have been raised to 60 in accordance with the provisions article 170 of the Constitution.

Madam, I have some reservations about section 62 of the Bill which seeks to give the power to the Central Government to issue directions to the State of Goa, which is going to be constituted, in certain matters. My reservation flows from the fact that there are provisions in the Indian Constitution for the Central Government to give directions to the State Governments in different administrative matters. Now, what for is this extra power being given to the Central Government to issue additional directions to the State of Goa? I think such excesses of directions to be given by the Central Government to the State Governments is opposed to the concept of State autonomy within the federal set-up. The hon. Minister would kindly clarify point.

Madam, you would kindly agree that a discussion on any piece legislation seeking to confer statehood on any Union Territory provides us with an opportunity to have a discussion on the Government's policy and attitude towards giving statehood to other Union Territories in general.

Madam you are aware that there long-standing demands from other Union Territories, namely the Union Territory of Delhi, the Andaman and Nicobar Islands and Pondicherry for statehood. The Government has no clear-cut policy regarding this matter. Only when there is a mounting political pressure or only when it suits the political ends of the ruling party at the Centre does the Government come out with a proposal for giving statehood to the

Union Territories in a piecemeal Madam, you would kindly manner. agree that the Union Territory Delhi at present has a population of more than 65 lakhs and has genuine claim for statehood, hood given to the Union Territory of Delhi will solve, apart from other things, to a large extent, the longstanding problem of this Territory, the multiplicity of authority in administration. There are similar mands for statehood for the Union Territories of Andaman and Nicobar Islands and Pondicherry. In the context of this continued demand for statehood for these Union Territories, I am of the opinion that the time has come when the Central Government should urgently make a comprehensive review of the demands made by these Union Territories and come out with a clear-cut policy and welldefined parameters for giving statehood to the existing Union Territories. Unless this is done, I think, unnecessary misgivings, unnecessary misunderstandings will be created amongst the people of these Union Territories. So, this should be done. That is my request.

With this, I once again support this measure to confer statehood to Goa. With this I conclude.

THE DEPUTY CHAIRMAN: Mr. Purushottam Kakodkar This is his maiden speech.

SHRI PURUSHOTTAM KAKOD-KAR (Nominated): Madam, I wholeheartedly welcome the Bill which has been already introduced in House to reorganise the Union Territory of Goa, Daman and Diu and to give Goa full-fledged statehood.

I express my deep appreciation the decision of the Government of India particularly of the Minister, Shri Rajiv Gandhi not only introduce the Bill in this very session of Parliament but also to get it passed in it. Madam, as you know, the Bill has already been passed by the Lok Sabha and is now under con-

[Shri Purushattam Kakodkar]
sideration of this august House,
Rajya Sabha.

This day Madam, will be ever rea garded as a great day by Goans living in Goa, by Goans living all over the te country by Goans living the world cover because today is the day of satisfaction of their deep wishes and · i desires and today is the day of fulfilment of their long-cherished aspiration of achieving the full-fledged instatehood. Very simple is the reason r for the Goans to cherish that aspiration. Goa was militarily treacherous methods conquered by the Portuguese in the beginning irthe 16th century and forcibly inhumanly ruled for more than 450 long, long years, that being mongest period of all earlier rules in Goa, and for that matter any foreign rule in India after the 12th century : A.D. Goa was ultimately liberated late 1961, after a continuous struggle for 15 years. It was a singlehanded struggle because it started and war carried on without any Governindirect support from ment. The only Government which could support it was the Government of India, but India was herself still under the British rule. struggle started 14 months before the Independence of India and continued for 14 years after independence.

It would not be out of place irrelevant if I place before this august House the nature of the Goan freedom struggle. On the contrary would be worthwhile. All struggles for freedom have been carried on by people in any country with their life both individual and collective, at stake. The Goan struggle for freedom was not at all without such dangers. I, with your permission, Madam, would like briefly to mention it in this august House because much of what took place in Goa and particularly during the struggle was not known to people outside. Such was the very severe censorship.

Though the whole country in those days had been in continuous struggle against the British rule, yet that a struggle was not allowed to be extended to Goa, just as it was not extended to the native States or princely states. And whatever struggle could be organised in princely states of large extent and large population. under control only of a suzerain was not possible to be organised in Goa which was a small area with a small population fully under control of the dictatorship of Salazar. The Goans, though courageous enough and brave, yet were without any protection or defence against dictatorship foreign sovereignty.

No doubt the Goans knew that it was the wise policy of the Indian National Congress under the leadership of Mahatma Gandhi to restrict the struggle to the then British India in order to provide better guidance to the struggle itself and to have control over it. However, there was no encouragement and scope for Goans to give expression to their feeling of insubordination against the foreign rule and to translate into action their uncontainable tent which prevailed in their minds. That was the basis and background 🖺 for the Goans to act even single. handed with chests facing the guns against the Portuguese rule, protection or no protection, defence or no defence.

The Goans did not think it wise to wait till the independence of India for starting their freedom struggle. They had to do whatever possible and they had to do something of

[The Vice-Chairman (Shri Pawan Kumar Bansal) in the Chair]

what seemed to be impossible to do. That was the life they decided to live. The were impatient to start the struggle, but decided first to organise themselves in a situation prevailing at that time. Under the situation prevailing at that time,

even flve persons if gathered togegether and were suspected by the authorities about planning anything political would be arrested and taken to the police custody where they were kept for months together. Under such circumstances the Goans decided to prepare the ground for struggle. They started and carefully carried constructive activities like collective spinning and collective prayer for welfare of all. People from all strata of society, including ladies and girls joined those activities. Those activities gradually developed and extended to other areas without fanfare or publicity. The workers gained collective strength, self-confidence and determination to start the struggle at the earliest. They chalked out the plans to continue the struggle that was

started.

The Goans started their struggle on the 18th of June in the year 1946. It was a memorable day in the history of Goa. People without distinction of caste, creed, sex and age participated shedding their apprehension and fear which from time immemorial had separated them from each other and one another and made them isolated and weak. The Goans have been proudly 1 P.M.celebrating that struggle their revolution and for some years now the 18th June is officially celebrated as the Goa Revolution Day. The Portuguese under the dictatorship of Salazar reacted with an iron hand of suppression and arrest and detention in police custody for months together with torturous treatment and this became very common throughout the Territory for years. Those arrested. although civilians, were court-martialled and sentenced to long terms of imprisonment. Some of them were deported to Portugal and Portuguese colonies of Angola and Cape Verde in Africa They were kept there for long years with all inhumanity.

Sir, for the kind information of this House, I place before it my

own experience. I was myself one of the promoters of the struggle since the beginning of the preparing ground. I was one of those courtmartialled, I was sentenced to 9 years and deported to Portugal where I was kept for about ten years. I was taken to Portugal in 1946, 8 months before independence and allowed to return only in 1956, about 9 years after independence. My life as a freedom fighter was better as compared to martyrs who were killed in custody or in firing. All my tributes to all those martyrs will fall short. This long and hard struggle against Portuguese rule gave the Goans personality. It won't be right to say that the Portuguese rule gave it to them. In fact, the Portuguese cruelly tried to destroy all that was local tradition, socially and culturally, including their language the Konkani. The Portuguese tried by force to impose their Portuguese language against Konkani. They did it to annihilate local traditions with the purpose to perpetuate their rule not only politically but socially, culturally and otherwise. However, Goans instead of surrendering, reacted bravely and survived. That is the reason how Konkani language instead of disappearing or even being weakened for lack of necessary facilities during centuries has developed and become rich. With the liberation of Goa, it got a tremendous boost and it has been producing rich literature to the extent of being recognised by the Sahitya Akademi in 1975 as e literary language of India. Goans have now brought out good magazines in Konkani language and they are having from tomorrow a Konkani Daily. This is only a sample and its name is "Sunaparant'.

The personality of Goans was there even before the advent of Portuguese for hundreds of years or thousands of years. They were well organised and developed social life with their perfect village republics or gram 'samsthas' as the people

[Shri Purushattam Kakadkar] called them and 'comunidades' as the Portuguese defined them The Portuguese were terrified by the well organised village republics and they tried to do away with them. People, however, resisted and the Portuguese could not go ahead with their sinister plan, although they abolished them in a few village establishments bringing the remaining under some common hold. This is the personality of Goans which that visionary, Pandit Jawaharlas Nehru, mentioned on a number of occasions. It was Panditji who brought Goa and the other two Territories of Daman and Diu under the direct supervision of the Indian Union. The provision of Union territory was for their develorment, economic and otherwise which had taken place all over the country but of which, all the three territories were deprived for the .simple reason that they had been under a foreign rule, the Portuguese rule.

The provision of Union territory for Goa, Daman and Diu was a clear indication to Goans that the Prime Minister, Pandit Jawaharlal Nehru, had grasped their feelings and that they would get their aspirations fulfilicd one day. Sir, I had given notice of a private Member's Bill of statehood when I was in Lok Sabha but, you know, time factor is always an important factor. That factor was to arrive and now it has arrived. After taking over as Prime Minister, Shri Rajiv Gandhi frankly gave to the people of Goa some indication, it may be indirectly, of his intention to fulfil their aspirations and now here is the Bill already unanimously passed by the Lok Sabha, to be passed also unanimously, I am confident, by this august House the Rajya Sabha. I congratulate very deeply the people of Goa whose limitless 'oy I experience myself. I have done my bit for Goa and Goans always regarding it as only a part of India. I will continue to do whatever comes to my share at the same time, I am conscious of my age also. My good withes to all Goans from the bottom heart for their prosperous future as Indians first and Indians always.

Sir, Mr. Chintamani Panigrahi, our Minister of State for Affairs deserves congratulations from Goan people because he is piloting the Bill in this House and Mr. Buta Singh, our Home Minister, who pikted the Bill in the Lok Sabha also deserves congratulations of Goan Lal Bahadur Shastri people. Shri had piloted the Union Territories Bill when Pandit Jawaharla, Nehru was the Prime Minister and now Mr. Buta Singh piloted the Statehood Bill in the Lok Sabha when Rajiv Gandhi is the Prime Minister. I congratulate him and I congratulate the whole House, this august House, all hon. Members: all of them are kind to Goa and to Goans at last, I thank you, Mr. Vice-Chairman, for permitting me time to put before this House my feelings.

Thank you.

*SHRI N. RAJANGAM (Tamil Nadu): Mr. Vice Chairman, Sir. I rise to speak on behalf of my party on this Bill introduced in this august house to give Statehood to Goa. In the year 1757, the whole of India came under the rule of the British Empire. Goa got independence in the year 1954 and became a part of the Republic of India in the year 1961. We attained independence in the year 1947 but Goa could attain it only 14 years later. The socalled Golden Goa is very fertile because of its rare geographical outfits and enormous water resources. No less true, it is a Golden Treasury of rich minerals and marine yields besides being a panorama of natural

^{*}English translation of the original speech delivered in Tamil.

Diu reorganisation Bill, 1997

beauty. However, unfortunately, this rare gifted tiny island has remained a union territory so far. Because of the undaunted and sincere efforts of many people since the time of the late Prime Minister Pt. Jawahar Lal Nehru, Goa is being given Statehood now. I take the floor of this august house to salute the martyrs who have sacrificed their lives for this cause and those statesmen who have been endeavouring undeterred, to turn the dream into reality. While Goa is honoured with Statehood, India is doubly honoured for resterating the faith in the Federal Democratic norms,

At this plight we are certainly conpelled to look at the economy of Goa. One would be pleased to know that the per capita income in Goa is much higher than that of India. Therefore, it is befitting that God s teing upgraded as a State. White the people of Goa would rejoice on this move, the rest of India would pride over this welcome move. I had the opportunity of being a member of a Parliamentary Committee that visited Goa in the year 1984. While going around the island a group of fishermen and labourers exchanged certain views with us. They told us that while a labourer in Kanyakumari in Tamil Nadu gets Rs. 7 as wage for bringing a basket of fish to the shore from the sea, his counterpart in Goa gets about Rs. 21 which is three times greater. We were a'so told that they would go for atleast 3 trips earning atleast Rs. 63 head. What I want to emphasize is that Goa is very rich in natural resources and that it is self-reliant many fields, Above all, the people of Goa are noble at heart and they live to their conscience in this cracking and breaking world. This asset of moral character is a rare gift indeed. When the late Chief Minister of Tamil Nadu Dr. Anna was asked which country he would consider as rich in the world, the one with Gold, the one with oil resources or the one with fersaid tile land. Dr. Anna politely

that he would consider a nation with disciplined hard working and conscientious people as the richest on the earth. Hon'ble Minister, while introducing the Bill said that there are more spiritual and religous centres in Goa. I would go further to say that, they not only have spiritual and religious centres but also spiritual and religious hearts.

Sir, with all its beauty and fertility. Goa attracts more tourists from all over the world and by way of it earns a great amount of foreign exchange. I was told there, that, Goa can look after itself with the foreign exchange. So, beyond any doubt, it deserves Statehood and I am happy that is being given what it deserves. But, Sir, to my pleasant surprise, I understood that they live in a society where the taboos of caste, creed, colour and religion are totally absent. I am sure, Goa will build a more selfreliant infrastructure in all fields in the days to come. I wish, that the Government should take due care to see that the social taboos do not land up in the island. I am very particular about this because, some people of Goa, who met us expressed this fear. I am happy that this legislation is being passed during the Prime Ministership of Mr. Rajiy Gandhi. I, on behalf of my party and the party's dynamic and revolutionary leader Hon'ble M.G.R., support this Bill.

PRITHVIJIT SHRI VISHVJIT SINGH (Maharashtra): Mr. Chairman, it gives me great pleasure to be speaking on the occasion of the grant of statehood to Goa. ritory of Goa in ancient times known as Gomantachala, Mountain of Cows because the Mandovi river at that time was known as Gomti. It was also known as Gopakapattana, Gova Puri, Govarashtra. It has been mentioned in the ancient epics that it has been ruled by different our history-Batpuras, fhroughout Bhuias, Satvavahanas, Pallavas, Kadambas Silahars, Chalukyas, Hovasalas. Bahamanis. Viiayanagar Kings, 'Pijapur Sultans and, finally, the Bija-

[Shri Vishvjit Prithvipit]

vous Sultans and later, the Portuguese. The Portuguese came and imposed their own kind of culture and their own kind of civilization people there who were already rich in their own traditions, in their language, in their own customs, which had already created a unique culture in the Konkan area. On November 25, 1510, Goa was captured by Alfonso De Albuquerque. He was also known as Albuquerque, the Terrible, because it was at that point of time that massacred six thosand Goans. In spite of Goa being, because of its 450 years of Portuguese rule, distinct from India, in spite of the geo-political situation, in spite of the various differenin language, various **f**erences education the in and cultural which hegemony was sought to be imposed upon Goa most $\mathbf{b_y}$ th_{e} Portuguese, the remarkable thing was that was parallels in the aspirations of the people of Goa and the aspirations of the people of India. The people 'of India, at a later stage, were struggling against the British empire and the people of Goa were struggling against the Portuguese empire. Goans never gave up the struggle. In fact, more than any other part of India, I can say, more than any other part of India, it was Goa which carried on the struggle.

In the sweep of history, in the broad canvas, we tend to overlook the small brush-strokes of individual efforts. Events tend to overtake us. Events become important and individuals fall by the wayside. But it would be wrong if, at this time, we talk of events and not pay homage to those individuals who shaped those events. I would like, Sir, with your permission, to make a few references to what was going on there.

In all, about forty armed revolts took place in Goa throughout its history of Portuguese rule. The first one took place in 1582-83 in the Salsette province in the villages of Cansette

colim, Veroda, Assolna, Velim, Ambelin, etc. against forcible conversions and 135 individuals were killed. This was the first revolt. In 1775, there was a revolt in Satari which had been ceded to the Portuguese by the Sawantwadi people and this was the first of 15 more revolts—there were all revolts in in and, in 1780, the Garrison of Daman revolted against the officers and Goans were killed in retaliation. The Portuguese employed the local Goans in the armed forces and also converrecruited ted them and gradually them into the priesthood. Now, the most remarkable thing that took place was that over a period of time, those priests, who were exposed to the European culture and European renaissance, came into contact with people from the French Revolution, And, Sir, inspired by the French Revolution, the Pintos revolted in 1789 and it was basically engineered and it was totally carried out by the Catholic priests in co-operation with the lower orders of the military plus the civilians, Father Caltano Fransisco Couto of Panaji and Jose Antonio Gonsalves of Divadi were the priests who were involved. Father Pinto's house in Candolim was used and he was one of the conspirators and that is why it is called the Pinto Revolt. Even in Lisbon, certain priests, who had joined the priesthood and who were in Lisbon in Portugal, had revolted against the Portuguese. Father Jose Custodio De Faria, who has been mentioned even in literature, was also of the persons involved in this. Portuguese came down with a heavy hand on all these things. No mention of any revolts of Goa would be complete without mentioning the contri-The Ranes fought bution of Ranes. the Portuguese right from 1852 to 1912. i.e. sixty years of struggle. Dipoji Rane in 1952 operating from Nanur Fort captured Quebem, Kanakona and Hemad Barshem. There were official negotiations with him because the Portuguese found that it was very difficult to put down the revolt. They came to the negotiating table and it was the first time and the last time when they came a negotiated settlement. (Time bell rings) I am sorry I am going to take a little more time. I will be very brief. Please allow me a little time.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): I have just cautioned you about the time.

VISHVJIT PRITHVIJIT SINGH): In 1885, Dada Rane revolt-Then the other Ranes revolted in 1901 and 1912. In 1912 was the last revolt of the Ranes. Morio Savant, leader of this revolt, was beheaded. His body was cut into pieces thrown all over. Goa. Gill Savant and Quistilo, a Christian Toddy Tapper both were exiled to Portugal and imprisoned. In 1887, that very Army of Goans which had been recruited by the Portuguese was sought to be disbanded by the Portuguese because they realised that the Army was getdisaffected. Those very troops revolted and caused a lot of problems for the Portuguese.

Apart from oll these armed revolts, apart from all these different things which were happening in the shape of militant struggle, there was also kind of political awareness. political awareness was coming from across the border because in the meantime, in India itself, different social reform movements had p'ace starting in different parts of the country and culminating in the formation of the Indian National gress. Taking a cue from us, in 1930, Tristac Braganza Da Cunha and Wyankatesh Sardesai formed the Goa · Congress Committee. The Goa Congress Committee was later involved in all sorts of things. I am not giving all the names. I have got a list of the names. But I will not give all the names because of paucity of time. fighters gave These freedom lives. Mr. Palekar is also a freedom fighter. Mr Palekar could not tell you all the details because he was very shy of the torture and the treatment meted out to him I am that was

sure that the House is aware of the struggle and the sacrifices that went into the freedom struggle of Goa. People were sent to colonies. They were deported to islands and never allowed to come back, They we're kept in little boxes for 8 to 10 years. The boxes were so small that there was no movement possible. That was the condition in which $\mathsf{the}_{\mathbf{v}}$ kept. They were killed and behead-Their bodies were hung up in public for the people to see. were tortured. All sorts of things were done to Purushottam them. Kakodkar was in the box for eight years, Shri Rama Bao Hegde was in the box for eight years. There were of 28 years and 32 long sentences years. There were stiff sentences. The people were deported and they never came back. On March 3, 1945, the Goa Congress passed a resolution for the Portuguese to quit India, three years after the Indian National Congress passed its resolution in Kranti Maidan. And no narration of this freedom struggle would be complete without mentioning June, 1946. Now my friends from the Opposition are going to be surprised at this. I do not know whether they know that Dr. Ram Manohar Lohia ...

SHRI B. SATYANARAYAN RED-DY (Andhra Pradesh): Yes, Ram Manohar Lohia and Madhu Limaye.

VISHVJIT PRITHVIJIT SHRI SINGH: Dr. Ram Manohar Lohia visited his friend Dr. Juilius Menezes and how dare he decided to address a meeting in Margao contrary to prohibitory orders put forward during the martial law in Goa. He was arrested and kept in Aguada for three days and deported to Belgaum. This resulmovement beted in a total mass cause that was the first time that a major leader from India had gone to Goa and mobilised the people. This resulted in ...

SHRI B. SATYANARAYAN RED-Dy. Madhu Limaye also.

SHRI VISHVJIT PRITHVIJIT SINGH: That is all right, I am tal-

[Shri Vishvjit Prithvijit] king of the person who inspired them. I am not talking of others

मैं जा ाहा बार्ड वह ाहूना । ऋगर आन चाहत हैं कि मैं दिश्यों लोगों के नाम विवास जो उनक संव गये थे तो उनहा नाम ले लेता ŀ भावनाम्रा उनका मैं कवल उनका नाम ले रहा

(Interruption). In August, 1946, Satyagraha was launched which 'Jai was called Hind Move-Many were arrested; many ment'. were deported. Th_e second yagraha movement was launched on the 15th of August, 1954. Sudha Joshi. a lady worker of the Congress Party of Goa at that time not our Sudha . Joshi; it is rather a coincidence—tried to hold a session of National Congress of Goa at Mapusa in April, 1955. She was arrested along with other women, and the Portuguese were coming down with a very hand through marital law on all satyagrahis because there were local Goanese and they were suffering a lot. And it was decided by the Indian National Congress that Indian workers would enter into Goa in a mass movement. And what a movement it was! From all parts of India they came for their brethren in Goa. They came from all over. They entered Goa, Daman and Diu through all the different roads leading to Goa. They broke the barriers and they entered Goa. And the Portuguese fired upon them on the 15th August, 1955. The hon, Minister has mentioned that more than a score were killed. Yes, 22 were killed, 225 were injured and 38 were permanently disabled at the end of it. And where do they come from? I will just mention four names—Subhadra Kewal from Bengal Singh from Puniab, Madhukar Chaudhry from Pradesh Madhya and Herne Guruji from Maharashtra. They all parts came from for the sake of their brethren, for the sake of the freedom of that part of India which was Goa, which has now finally become one with India. On

February 8, 1956-I earlier mentioned four names and I mentioned now only two names because they are important—Bapu Vishnu Gawas Patel Chandel and Bal Gopal of village Desai, a hotel keeper from Mapsa were killed in police firing. Their bodies were hung and paraded. The Government of India finally banned Indians from going to Goa. And they said that you cannot go there because they saw the attitude of the Portuguese towards non-violent satyagraha. A guerilla movement started again as a result of this. The Azad Gomantak Dal led by V. N. Lawande started its own liberation army. And later, Goa Liberation Army led by Shivaji Desai, an ex-Indian Army Officer, become active. On December 19, 1961, liberation of Goa, Daman and Diu by the Indian forces took place. It is rather ironic that when Goa was captured in 1510, it was captured by Alfanzo De Albuquerque, a Portugese, and finally when Goa was conquered by us, then again, the name on the warship was Alfanzo De Albuquerquea...

SHRI B. SATYANARAYAN RED-DY: Don't say Goa was conquered; Goa was liberated.

VISHVJIT PRITHVIJIT SHRI SINGH: You are right. I bow before the elders' advice. Absolutely right. Goa was liberated, and when we liberated Got, it was rather ironic and strange twist of history that the same name Alfanzo De Albuquerque Was on the ship, the ship which the Indian Navy captured through 'NS DELHI. INS BEAS and INS BETWA.

Once again, Mr. Vice-Chairman . I would like to extend from my own side—and I am sure all of us will join—very warmly and very deeply our good wishes, and congratulate all our Goan friends on this very auspicious day when Goa is going to be finally a State of the Union of India. · ·

माननीय सदस्य: क्यों, क्यों हो गए...

श्री गुल'म रस्ल मट्ट (जम्मू ग्रौर काश्मीर) : खामोशी गुफ्तगू है,

बेजुबानी है जबां मेरी।

SHRI VISHVJIT PRITHVIJIT SINGH: उन्होंन ऐसा बा; कहा है ि I am getting a little emotional about it. I tend to get emotional about Goa because I am very fond of Goa. The reason is, I am elected from Maharashtra and Goa is very much like a sister-State for us. I know how deeply our leaders have felt for Goa; how Pandit Nehru felt for Goa; how deeply Indiraji felt for Goa and. how deeply our present Prime Minister, Mr. Rajiv Gandhi felt for Goa, I know that and it is because of that, that this final thing has come about. It is because of constant nurturing of a plant, a political plant which was taken first to be a Union Territory and gradually given certain powers. Gradually the Assembly there came into being and over a period of time, the Assembly became more political-Iv aware. Of course, they have had their problems as the hon. Minister has said, which they have amicably resolved and they have come through with the process of development which has been overseen by the successive Prime Ministers of this country, including our present Prime Minister. Shri Rajiv Gandhi, who has at this juncture decided that Goa must get Statehood, and I would like to say once again-and this time in Konkani:

> "सगल्या गोंप पारांक हाव हनहनीत परवी दितां" ।

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice Chairman, I am glad the House listened with interest to the speeches of our previous speakers. I have no doubt that this measure evokes happiness and good wishes from various sections of this House.

We are all aware that liberation of Goa was an important milestone in

the political history of India. Goa may be a very small territory compared to the rest of India. Nevertheless, the struggle of the people of Goa, their sacrifices. innumerable hardships they went through from a very important chapter in their freedom struggle and an important chapter in our freedom struggle. Goa has gone through the baptism of fire and in this struggle, the help and assistance given by Indians, in the struggle of Goans, was never insignificant It is proper natural that on an occasion like this, we remember with gratitude and humility the great patriotism shown by the Goans, I am particularly impressed by one fact that while the people of Goa struggled for realising their dream of inthey always thought dependence. they were a part of India. They never thought even for a moment that their struggle, their movement was somefrom the 'rest of different' They always the country. garded themselves as part of India. Indian nation. They only felt sad that when the rest of the country became independent, they could not besimultaneously. independent come They had to wait for fourteen years.

I remember those days when Pandit Nehru imposed a san on the people of India, the parties in India, from going to Goa. There was a protest against this, I know. ! Protested. There was a protest against Nehru for banning the entry of Indians into Goa. The demand at that time was when the Government of India could not take any action against the Portuguese rule in Goa, at least the Indians should be allowed to go there; they should not be prevented from going to Goa; to help their kith and kin there in their struggle for liberation. We were all happy when Nehru vielded to the pressure of public opinion and ultimately he decided to send the Army to liberate Goa despite protests in some of the foreign countries against our entry into Goa.

[Shri M.S. Gurupaddswamy]

Therefore, we, in India, regard the freedom struggle by the Goans as an important eyent, a milestone, with its on dis'inctive character. But somehow Goa had to wait for everything for long. It waited for its independence, liberation and it had to wait for achieving Statehood for long. So, its full Statehood has not come too early. Anyway, we are happy that the long-cherished desire, the aspiration the dream of Goans to be equal with the other States of India has come true at last.

On this occasion, may I urge the. Minister that there are similar demands elsewhere which have been pointed out by other friends? The demand in Pondicherry is imminent. The demand there is similar, that they may also have a full Statehood like Mizoram Arunachal ornot do find any rationale postponing. the demand this status cherry. It is true India was ruled by many foreign powers. The ruled most of India, Portuguese ruled bits of India and likewise the French ruled Pondicherry, Mahe and other few bits of territory. While agreeing to grant full Statehood to Goa I fail to understand why there should be delay in granting the similar status to Pondicherry. We would have been happier had the Government come with the same thing now for granting that status to Pandicherry also, I hope and trust, the demand of the Pondipeople will be conceded by the Government very soon.

I do not wish to go into various aspects of this measure. We agree by and large to all the things contained in this Bill. In the end, I would only like to say, as my colleagues have said that the distinctive culture, individuality of Goa should be kept Goo is a very important place for developing tourism. It can be made a beautiful tourist spot. It is already there. It can be improved by assistance, May I hope and

trust, Goa will grow beautifully, socially, economically, culturally in the near future? And this House conveys our best wishes, greetings and all godspeed to the people of Goa so that they may have better future and they may grow very prosperous with the rest of India. Thank you.

SHRI VISHWA BANDHU GUP-TA (Delhi): Mr. Vice-Chairman, Sir. todav is an auspicious day, because a new flower is being added to the bouquet of many Sta'es of India. This is the twenty fifth flower and I hope that a new fragrance will be added to our country starting from the West Coast,

Sir. I shall not go into the glorious struggle about which my hon colleagues have said a great deal. I would like to add a little bit to the remarks made by the hon. Home Minister. He talked about the spiritual beauty of Goa and the Gotan people. I would like to say that apart from the spiritual beauty, there is a great deal of physical beauty in that State end its people. I have had many occasions to visit the great . State and everytime I can say it has been a most enjoyable and relaxing experiance, I would also like to add to my hon, colleagues' observations that is a spot with great possibilities and a great potential for tourist development. I hope not only tourist development but some adventure sports would be added to this great new State.

Sir, I would be failing in my duty if I do not mention the people of the Union Territory of Delhi and their desire also, like the people of Pondicherry, to have a State of their own. The other day the hon. Chairman had talked about Delhi as the place of political pilgrimage. This is very, true But Sir it cannot possible be complete without the people of Delhi having a State of their own.

I should like to congratulate once again the people of Goa on this very auspicious and great occasion and I e.lso request the Home Minister to kindly consider granting similar Statehood for Pondicherry as well as for Delhi. Thank you.

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman. Sir, I avail of this opportunity to congratulate the people of Goa on their long-felt dream, desire and aspiration being fufilled by the conferment of Statehood on Goa on this Joyous occasion I also convey the greetings of my party to the people of' Goa on their achievement.

Sir, what has been achieved by Goa today is the culmination of a long-drawn struggle for getting due recognition. The first recognition came in 1961-62 and the final recognition came in 1987. However, I would like to bring to the noice of the House that one of their long-felt desires is still left unfulfilled-namely, due recognition for their language Konkani. It is true that the Central Sahitya Akademi has given recognition for the Konkani language proper developin literature, but ment of Konkani language can take place only when it finds its place in the Eighth Schedule, which has been the demand of the people of Goa. I hope the Union Government show sagacity statemanship and wisdom and ultimately recognize importance of the Konkani language and place it on the Eighth Schedule.

Similarly I would like to take this opportunity to stress on the need for fufilling the desires and aspirations of the people who are living in Pondicherry, Delhi and other Union territories. They have been consistently that their desires and aspirations, as put forth by the Home Minister, are also fulfilled. I do urge that the Union Government will show the same sagacity, statesmanship and wisdom and come forward with some legislations to confer Statehood Pondicherry and Delhi. I do hope that this honour will go to Mr. Panigrahi. It is true that Mr. Panigrahi.

Union Minister of State for Home Affairs, had stated the other day that Delhi is having certain problems ting statehood, but he conceded that there could be an Assembly for the Union territory of Delhi. While request that the Union Government concede statehood for the Union territory of Delhi, if for some reason it is not possible, at they should come forward with a legislation to give Delhi an Assembly.

Thirdly, I would like to bring to the attention of the Home Minister other matter of importance. By the enactment of this Bill, there will be a common High Court, the Hight Court of Bombay covering Maharashtra, Goa, Daman and Diu, Dadra and Nagar Haveli, but is not clear whether there will be a Bench in order to deal with the cases of Goa.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): There is already a Bench.

PROF. C. LAKSHMANNA: If there is already a Bench, I do hope it will 🕝 continue to be a Bench of the High Court. I wanted to make it very clear because it is not mentioned in Because it is not part of Bill, I wanted it specifically.

With the conferment of statehood on Goa, it is our fervent hope that the people of Goa would be able to take advantage of this new facility and move in the path of development and grow, fully utilizing their various resources material resources, scenic resources and spritual resources-which are very rich in Goa. Once they are able to convict these resources to their advantage, Goa would become stronger and stronger and I on behalf my party and my on personal behalf. would like Goa to be a prosperous State in the Indian Union, Thank you. _ - Î.4

SHRI BHASKAR ANNAJI MASOD KAR (Maharashtra): Mr. Vice-Chairman, Sir this is a very welcome Bill [Shri Bhaskar Annaji Masodkar] and I rise to commend to the House its acceptance.

I said "welcome" for various reasons. The reasons are of history, the reasons are of geography, the reasons are of politics and, above all, in my view of liberty and freedom. In fact, by introducing this Bill, one proude page is being added to the constitutional history of India, for it carves out the twenty-fifth State in the comity of our States. Goa is unique, you know by its setting as well in situation. I need not dilate on the history nor do dilate on the geography which are all known to you. Known as Golden Gate of the West to the foreigners it was Rome of Asia. However, I propose to observe something We miss whenever such Bills are introduced and adopted by this august House. I personally feel that whenever the statehoood is conferred on a part of India we really furthering the principle of unity which is so basic to our constitutional philosophy And this philosophy, to put it in two words, is that of unity and integri'y of the country. It is not as if a part of the country is being severed and conferred with added freedom. What is being done, as it will appear from the consti'utional history, is, to further the just an fair aspirations of people a State as constituent unit as distinct from Centre is being formed.

I am saying all this, Mr. Vice-Chairman, for various reasons. These days we hear a lot of talk—about federalism, its impact on our—polity, and competing claims of the States against the Centre. In fact, there is a running race of accusations witnessed sometimes about the Centre and State relations. That depresses me. Time lias come, whenever such Bills—are introduced to understand the efficacy of all the basic doctrine which go by the name of federalism.

As I view it, Sir, we have not adopted, what we call, the ideal form of

democracy, as you federalism. Our are aware. historically is based on the "unity and integrity" as one country. We were born unified, we want to live unified as one unit legally and positically. We want to live as India, and not as States. I think whenever States are born or carved out under the premise of the constitutional law, what should happen is that the Centre should become more strong and that is a need for furthering constitutional premise of unity and integrity. I do not mean in any way to say that the States' rights should be subverted or diminished any undermined. But I am reflecting myself on the historcal process which India was born, by which the States were created this country, $\mathbf{b}_{\mathbf{y}}$ which the new States are being carved out and the debate that has arisen or that is being taken up in the name of the States and the States' rights. I do not in any manner, say that there is no justification for the States to ask for more and more rights, more and more autonomous and fiscal rights their claims thereto but that must be on the basis of our fundamental sense of unity.

What happens today by conferring as you know a the statehood is confirment of constitutional status. comparable with other 24 States from now, it will be on its own. that puts an end. carves out form rather to а what the people aspired since almost 400 years. What Mr. Vishvjit Singh graphically described before this House is a brave saga of history, and I do not wish to repeat it.

Sir, if we look to the history, a bare look at it would show that right from 1498 till 1961 Goa was struggling to get, what you call, the freedom or political liberty. The whole history of Goa, as can be put is a ballad of brvaery, a saga of until sacrifices.

I' 2.00 P.M. is a tale of inhuman torture and political turmoil and its travail. Tragedy is replite in its apgana

you the panorama of

days. It is enough 'to

much in every word of history.

It is not necessary for me to bring to

even today in Goa you find gene-

those brave

mention that

rations of patriots quite alive, quite resilient and quite conscious of their past living happily as free citizens of India. I am reminded of the question that was asked to a great Satyagrahi by a Goan Officer when they were fighting their battle of freedom; He was asked: 'whether you want India to be merged with Goa or Goa to be merged with India?' The Portuguese Officer had something in his mind and the Satyagrahi replied. We want Goa to be merged with India. There is no difference between Goa and India.' This was the spirit of these Satyagrahis who fought their brave bat'le violent and nonviolent. some of the Members rightly said it was Dr. Ram Manohar Lohia who organised and who really was the father spirit of the Satyagraha Movement in Goa. It was his guidance right from 1945-46, that eventually gave shane of the freedom movement in Goa. Of course, though I said I do not want to repeat the history, yet it comes tumbling down in my mind. It rather crowds my memory. There was side by side with the National Congress, the National Goan Congress. Azad Gomnatak Dal, R. P. Sangathana, lots of other organisations working in all these areas so as to give vent to the freedom struggle. There was, as you know, a revolutionary movement, a movement which believed in taking to arms and strugling and throwing the Portuguese out. That was mainly led by Azad Gomantak Dal I cannot but name a few of the patriots who are still there and the life they have led and the travails the have suffered. Even their names evoke inspiration. I am only naming thom on that it goes on the seroll of the history of this august House, Shri Vishwanath Lawande, Mohan Ranade, Narayan Naik, all these were sentenced to 28 years. Then Woman Sardesai, Miss Lobo Tamba, families of D'souza, Menziez, Fernandes, Dies,

Kamat. Mulgaonkar. Bandodkar. Shete and my learned colleague Mr. Kakodkar as well as Magekar Shinkre, Rane and their families who had been fighting against the Purtuguese and they ultimately succeeded in getting the cherished dream of their liberty. There are hosts of them, young and old, ladies and children. It is not only the individuals and organisations that fought the battle, but the battle was fought by a free which added to the richness and depth of 'he struggle that no other part of the country probably has seen, I must mention some of those like "Gomantak" "Suvichar" of even the old days as has been given in the recent history published by the Government. The paper was called '21st September'. It is worthwhile quoting with your permission, Sir, from 'hat paper because it applies to all times and to all parts of our country and to all communities fighting for cherished dream of freedom. This is what the Press said. "It is easy to kill an individual; so also to dismember the humanity. But remember one bough and branch cut would give the rise to spurt of many. Move ahead. Long live liberty, as well as the freedom of the press." This was said in the 19th century and that inspired message was carried from day to day by such press to win ultimately the success for the movement I bow to those patriots and to that Press.

Sir, before I close, I must mention some of the problems that would face this new State. Or gourse, the Government of India must have considered as it must consider, the viability while forming the State is easy to confer Statehood by passing a law but the question is whether the State i'self is viable and it appears to me that in times to come, the Government of India will have to be a little liberal in its dispensations to the new State that is being formed out of Con. (Time hell rings) I will take only one minute.

[Shri Bhaskar Annaji Masodkar]

Then there are two more problems to which I want to draw the attention of the Government of India and all those who will be taking over the reigns of this new State and those problems are common to India. The problem is of utter poverty. It is poetic to talk that Goa is a beautiful place and beautiful people live there. But it is a land of poor, of toiling masses. There are lot persons in Goa and few are The society in Goa is cleared on this aspect. Few rich and more poor. It is, therefore, necessary that after the Statehood the problem of poverty should be tackled with a very high priority.

Similarly and in spite of Goa becoming free in 1961 the pace of industrialisation has not been quick. There is a drag. Unless steps are taken to industrialise and modernise Goa, probably we will be continuing the same problem of poverty and unemloyment. With compactness it is easy to develop. Goa should become Japan of India rather than Kashmir.

Sir, I would close by merely recalling what the then Prime Minister, Pandit Jawaharlal Nehru conveyed when Goa attained freedom. He said:

"By the freedom of Goa, India has become more free for till today India's freedom was incomplete. Freedom is a great blessing." This is what I want to emphasise. "Freedom is a great blessing. With that however comes the obligations and responsibilities. Those who accept those responsibilities alone can enjoy the Fuits of freedom."

That was said about freedom by Panditji. This equally applies and holds good for any part of this country when it becomes a State. Thank you.

श्री शंकर सिंह वाघेला (गुजरात): भाननीय वाइस चेयरमेन महोदय, गोवा को प्रपने राज्य के लिए,स्वराज्य के लिए, बधाई देता हूं। गोवा को मुक्त कराने के

Bill, 1997 लिए जिन्होंने शहीदी प्राप्त की, सत्याग्रह किया, उनके प्रति में श्रद्धांजली अपित करता हं। हमारे माननीय श्री वी० पी० सिंह नम्बर 2 ने गोवा के बारे में बहुत कुछ कहा। मैं उस सब में नहीं जाना चाहता हं। गोवा जैसे कोई 16 साल की सुन्दरी हो, ब्यूटीफ्ल सुन्दरी हो, ऐसा उन्होंने इसका वर्णन किया। उस गोवाको हमने हिन्द्रस्तान की आजादी के बाद सन् 1961 तक, भ्रानेक वर्षी तक, भ्रापने भाइयों को गुलम रहने दिया, उनको गुलामी से मुक्त नहीं किया, इसका हमको दु:ख होना च हिए, दु:ख है। जम्मू ग्रीर काश्मीर में जब हमारी द्यामी गई . . . (व्यवधान) . . . जम्मू ग्रौर कःश्मीर में हमने 48 में अपिं भेजी तो उसके बाद ही गोवा को मुक्त कराने के लिये म्रामी ऐक्शन क्यों नहीं लिया ? यह ऐक्शन जो भ्रापने 1561 में लिया वह पहले भी लिया जा सकता था।

[उपसभापति महोदया, पोठासीन हुई।]

हमने मुक प्रेक्षक बनकर हमारी एसी प लिमी को जो कि विश्व शांति के लिये मेंटेन की थी उसके लिये हमारे ये भाई 20-25 साल तक असक्षम रहे। मैडम डिप्टी चेयरमैन, राज्य बनने से सब को श्रानन्द श्राता है। श्रानन्द सापेक्ष है। क्या वहां जोग दुखी थे जिसते उनको इतना बड़ा ग्रानन्द ग्राया, क्या उनको बहुत कुछ मिल गया ? मंत्री जी ने कहा कि वहां पर, गोवा की इनकम बहुत थी ग्रीर वहां ऐसे एसे सभी प्रकार के सूख थे। तो श्रव कौन सा श्रानन्द मिलने वाला है? श्रगर गोवा को ज्यादा मिलने वला हैतो दूसर जो बड़े राज्य हैं, उनके जो नागरिक हैं उनको ज्यादा म्रानन्द क्यों नहीं मिलना चाहिए। भ्रापने भ्राज गोवा की इच्छा की पूर्ति की तो कल क्या दिल्ली के लिये भो भ्राप ऐसा सोचेंगे या नहीं ? क्या दिल्ली को भी ग्राप श्रलग राज्य का दर्जा देंगे. क्या भ्राप पांडिचेरी को भ्रलग राज्य का दजा देंगे ? आप क्या इस किस्म से एक ही देश में इस तरह से राज्यों सिस्टम चलायेंगें ? कम से कम राज्यों के विषय में आपका एक वैज्ञानिक धाभिगम होना चाहिए। उत्तर प्रदेश एक 11-12

करोड़ जनसंख्या का राज्य है ग्रीर वह दुनिया के कई राष्ट्रों से बड़ा है। जैसा यू पी । है सीर जो बड़े-बड़े राज्य हैं इनकी जगह पर चंया छोटे-छोटे राज्यां के लिये आप कोई ऐसी वैज्ञानिक योजना नहीं बन। सकते कि 80 करोड़ देश की जो **माबादी है उसके दो-दो करांड** की माबा**दा** का आग एक-एक राज्य उसका जौन बनाइये जिस तरह से म्रामीं के कमाण्ड होते हैं। इससे पंजाब जैसी प्राबलम प्रापके सामन नहीं भ्रायेगी। श्रापने पंजाब को तोड़ा तो ग्रापने क्या पाया ? कौन लोग बईमानी करते हैं ? इसमें सबसे ज्यादा पोलिटिशियन होते हैं, जो सेल्फ इंटरेस्टेड, निहित स्वार्थ वाले होते हैं स्रोर ये जनता के नाम पर पाप करने वाले लोग होते हैं। इसमें, पोलिटिक्स में ये सब्से ज्यादा वोकल होते हैं। जनता तो वही है राज्यों की ग्रीर युनियन टैरेटरी की । दादरा नागर-हवेली को देखिए कि क्या हालत है। ब्राज वहां कितना करप्शन चल रहा है । वहां नेपिटनेंट जनरल रेड कास सोसाइटी के रैकेट में इन्वाल्व हैं, वहां फारेस्ट श्राफिसर धौर वस्टम कलेक्टर का राज्य है। पुराने राजा मर गये ये नय राजा बन गये हैं। यनियन टैरेंटरी पर श्रापका क्या कोई कन्टोन है ? डिप्टी चैयरमैन, गोवा को ग्राप ग्रलग राज्य देते हैं तो दीव ग्रौर दमण को भी उसके साथ मिलाइय। गोवा वाले कहते हैं कि हमें दीव ग्रौर दमण < नहीं चाहिए। 1961 में जब गोवा श्राजाद हुम्रा था म्रोर गुजरात मलग राज्य था, लैंग्वज के हिसाब से, भाषा के हिसाब से तो उस समय गुजरात न डिमान्ड की थी कि गोवा को महाराष्ट्र से मिलाग्रो या किसी से मिलाग्रो मगर दीव को हमारे साथ मिलाम्रो, दमण को हमारे साथ मिलाय्रो ग्रौर दादरा व नागर हवली को हमारे साथ मिलाम्रो। उनको भौगोलिक स्थिति ऐसी है कि उसका बार्डर बिल्कुल गुजरात से मिलता है, भाषा गुजराती, कल्चर गुजराती तो फिर भ्रलग एडमिनि-स्देशन पर पप खामखाह क्यों खर्चा रा रहे हैं, क्यों उनको यूनियन टैरेटरी में रख रहे हैं? अलग उनको मिलाना है तो गुजरात के साथ मिलाग्रो। क्यों ग्राप 35

हजार के लिये, जो लोक सभा का एरिया कई आखों पर होता है, उस पर एक मैम्बर पालियामेंट कर रहे हैं ग्रौर क्यों एडिमिनि-स्ट्रेशन का खर्चा बढ़ा रहे हैं। ग्रभी जो नयासेट अप हैदीव और दमण को गुजरात के शाथ मिलाने का तो उससे आपको कोई प्रावलम भी नहीं होगी। मैडम डिप्टी चैयरमैन, लोग युनियन टैरेटरी के हक में हैं इसके लिये मैं माननीय मन्नी जी से प्रार्थना करना चाहता हं कि उसको युनियन टैरटरी में रखने से कोई लाभ नहीं है। एक राष्ट्र में कुछ नागरिकों को कम लाभ श्रीर दूसरों को ज्यादा लाभ यह उचित न्हीं है। (समय की घंटो) मैंडम डिप्टी चैयरमैन, क्योंकि यह एरिया गुजरात से मिलता जुलता है इसलिये मैं इस पर थोंड़ी ज्यादा बहस कर रहा हूं। इसमें बृद्धिमानी होगी ग्रगर दीव ग्रौर दमण **को** गुजरात के साथ मिलाया जाय। इसलिये मैं मंत्री महोदय से अपील करूंगा, प्रार्थना करूंगा कि ग्राप भौगोलिक स्थिति ग्रौर भाषा के ग्राधार को भी देखें तो उसको गुजरात के साथ मिलना उचित है। म्राप खामखाह दूसरा खर्चा करके जनता के ऊपर बोझ न डालें। कहीं 11 करोड़ की जनता के ऊपर एक चीफ मिनिस्टर श्रीर कहीं 8-9 लाख की जनता पर एक चीफ मिनिस्टर कहीं 7 लाख की ग्राबादी पर एक मैम्बर पालियामेंट श्रौर कहीं 15 हजार पर जो कि न्याय पंचायत के लिये कांस्टिट्यंसी है, इतने पर एक मैम्बर आफ पार्लियाभेंट। इसके पीछे कौन-सा लोजिक है। इसलिए इसको युनियन टैरीटरीज में मिलाने के जिए जो लोग विरोध करते हैं डिस्टीलरी भ्रौर शराबखाने वाल लोग विरोध करते हैं क्योंकि गुजरात ड्राई इल का है। दमण ग्रौर दीव शराब, स्मर्गालग ग्रौर करप्शन के लिए कुख्यात है। इसलिए पोलिटिकल बात न करते हुए दमण, दीव ग्रौर नागर-हवेली को गुजरात से मिलाइये। दारू और शराब के भ्राइडे वाले जो लोग हैं, दमण तो स्वर्ग है स्मर्गालग करने वालो का इसका उन से बचाइये। अगर यह इलाका गुज़रात के कंट्रोल में आएगा तो अच्छा होगा। दिल्ली से म्राप कितना कंट्रोल इंरेंगे। लाखों करोडों रूपयों का टाटा के ट्रक का गुजरात में व्यापार था इसमें

[श्री शंहर सिंह वाघेला]

बड़ी गड़बड़ हुई। इ। लिए मैं भ्रापसे प्रार्थना करता है कि इसके बारे में आप जरूर सोचिए भ्रौर दीव, दमण भ्रौर नागर हवेली जो सब तरीके से लोजिकल भी ठौक है को भ्राप गुजरात से मिलाइए। धन्वशाद।

THE DEPUTY CHAIRMAN: We have to finish this discussion by 2.30, the time fixed by the Chairman. There are still many more speakers. I, therefore, request the speakers to be very brief.

SHRI DHARAM CHANDER PRA-SHANT (Jammu and Kashmir): Madam Deputy Chairman, I also join mv colleagues in showering felicitations on the people of Goa who have got statehood today. Goa is a land of beauty. I have visited it two or Whoever goes there three times. will like to go there again and again. I do not want to explain the beauty. of Goa as the Minister has already painted it in much better words in his speech. Goa is a land of culture also. It is famous for music dances. When I visited Goa first time, I saw so many foreigne'rs enjoying on the beaches of Goa. As is rightly said, a thing of beauty is a joy for ever. The people of Goa struggled for freedom. They were liberated in 1961. Goa became a part of India. Then they struggled for statehood and they have it now. The third struggle of the people of Goa is for remonition of Konkani in the Eighth Schedule. Konkani is presently not there in the Eighth Schedule though it is recognised by Sahitya Akademi as one of the 23 lan "uages. George Garrison who compiled the Linguistic Survey India ninety vears ago described Konkani as a dialect but the later researchers have held that it has been proved that Wonkani is a full fledged language and along with the other languages which are on the schedule of Sahitva Akademi Konkani is a fullfledged language. It was recognised by the great linguist of India.

Suniti Kumar Chatterjee, author "The Origin and Development Bengali Language and Literature". I, therefore, plead for Konkani's inclusion in the Eighth Schedule and the Minister should see to it that other languages, Maithili Nepalí, Rajasthani, Manipuri and should also be included in the Eighth Schedule because these have been recognised by Sahitya Akademi, is my request that Konkani should now be given the status of a full-fledged language in the Eighth Schedule because the people have struggled for it; others have also struggled-Manipuris, Nepalis, etc. have struggled. Konkani people have also struggled for recognition of language in the Eighth Schedule, It must be done. Thank you.

SHRI GHULAM RASOOL MAT-TO (Jammu and Kashmir). Madam, Deputy Chairman, I have just come from Kashmir, just half an hour back. On behalf of the people of Kashmir, on behalf of Dr. Farooq Abdullah, my leader, and on my own behalf, I extend to the people of Goa ou'r hearcongratulations on being the twentyfifth member of our Comity at States, Madam, the temperature in Srinagar was 11 Degree Max, and 7 Degree Min. and in Goa, it is 34 Degree. It only shows that our country is one in spite of the diversities in climate, in language and in culture and again congratulate the people of Goa on attaining their Statehood.

Madam I have only one small point to make to the Minister. I would request him that the new High Court should not be named as the High Court of Goa, Daman and Diu, but should continue to be called as the Bombay High Court.

SHRI SATYA PRAKASH MALVIYA (Uttar Pradesh): That has already been done.

SHRI GHULAM RASOOL MATTO- I did not know that because I came just now. Since my point has already been conceded, I am very happy and I take this opportunity of

congratulating the Government for gran'ing Statehood to Goa and also the people of Goa on getting their Statehood. Thank you, Madam.

उपासापति : श्री एस० पी० मालवीय, दो मिनट के ग्रदर ग्रपनी भावनाएं बता दीजिए ।

श्री तत्य प्रकाशमालत्रीयः जसा कि म्रापने भ्रादेश दिया है मैं प्रयास करूंगा उतने के ग्रंदर ही समाप्त करने का । मैं गोम्रा की जनता को बधाई देना चाहता हूं कि उनकी बहुत दिनों क जो ग्राकाक्षाएं, इंज्छाएं थीं वे केन्द्रीय सरकार के इस विधयक के द्वारा आज पूरी हो रही हैं। जब गोम्रा में पूर्वगालियों का शासन था करोब-करीब 500 वर्षों से म्रधिक समय से तब 1946 में डा० राम मनोहर लोहिया जी ने गोग्रा की जनता कीं लड़ाई को लड़ना शरू कियाथा। गोम्राकी **जनता के मौ**लिक ग्रधिकारी का हनन हो गरा था, उनको वाणी की स्वतंत्रता नहीं थी, बोलने की म्राजादी नहीं थी। अनु 46 में डा॰ राम मनोहर लोहिया जी वहांगये। यह बड़े ही गौर**ा का विषय** है कि श्रो प्रयोतम काकोडकर जी म्राज राज्य सभा में उपस्थित हैं ग्रौर हमारे सहयोगी भी हैं । उन्होंने गोग्रावासियों कै लिए डा० लोहिया 🖟 निवदन किया था ग्रौर डा॰ लोहिया ने लड़ाई लड़ी ग्रौर गिरफ्तारो दी । जब लोहिया जी 18 जून 1946 को गिरफ्तार हुए तो राष्ट्रिता महात्मा गांधी जी ने गोप्रा के गवर्नर को एक पत्र लिखा। वह ऐतिहासिक पत्र उसका उद्धरण मैं ग्रापकी ग्रनमति से करना चाहता हूं। महात्मा गांधी जी ने गोम्रा के गवर्नर को लिखा: ''डा० लोहिया की राजनीति शायद मुझसे कुछ भित्र हो सकती है लेकिन उन्होंने गोन्ना में जाकर उधर की कलंकमय जगह पर अपनी उंगली रखी है स्रौर इसी कारण मैं उनको तारीफ करता हूं। उन्होंने जो मशाल प्रज्जवलित की है उसे गोग्रा के नागरिक ग्रगर बुझ जाने देंगे तो उनके लिए बहुत बड़ा खतरा होगा । श्राप भ्रौर गोआ के नागरिक दोनों को ही डा० लोहिया जी को बधाई देना चाहिए कि **उ**न्होंने यह मशाल जलाई ।''

ग्रौर गोग्रा को ग्राजाद करने की लड़ाई में बहुत मे लोगों ने वहां पर त्याग किया, संघर्ष किया जो ग्राज हमारे बीच में मौजूद नहीं हैं या जो हमारे बीच में मौजूद हैं मैं इस ग्रवसर पर श्रद्धा से उनका स्मरण करता हूं ग्रौर यह ध्यान दिलाना चाहता हूं कि वहां पर जो मांडवी नद का पुल है "मंडोवी" गत वर्ष वह गिर गया था लेकिन स्रभी तक बना नहीं है जिसके कारण गोश्रावासियों को बहुत तकल फ हो रही है, कब्ट हो रहा है ग्रौर यह पुल भी केन्द्रीय सरकार के सी०पी डब्ल्य्०डी विभाग का है । इसलिए मैं ध्यान ग्राकषित करना चाहता हें कि इस सिलसिले में गोग्रावासियों की तकल फ को दूर किया जाये । पुरुषोत्तम किकोडकर जी के सिलिसिले म राज्य सभा की जो "हूइज हू" है उस पर मैं इस कार्यवाही में ध्यान ग्राकषित करना चाहता हंकि:

"Purushottam Kakodkar founded the "Goa Sewa Sangh" to prepare the people of Goa for the "Freedom Movement" which started on June 18, 1946, was arrested by the Portuguese Rulers on August 9, 1946; court-martialled on September 7, 1946 and sentenced to 9 years of exile; deported to Portugal and exiled there for about ten years' . (partly in 'Peniche' Fortress and partly confined to Lisbon); returned to India on May 16, 1956 and was again detained for 45 days for resuming the Freedom S'ruggle activities in 1958 and detained further for four months in 1961;"

तो 19 दिसम्बर 1961 को जोपोर्तगीज शासन से स्वतंत्रता प्राप्त हुई थी भारत सरकार के निर्देश पर गोग्रावास्यों को, वह ऐसे ही जो स्वतंत्रता सेनानी थे उनके परिश्रम का फल था ग्रौर इस अवसर पर इन सभी को मैं ग्रयनी श्रद्धा से स्मरण करता हूं। दो वातें ग्रौर निवेदन करना चहता हूं कि ग्रभी श्राज से एक सप्ताह पूर्व इसी सदन को माननीय गृह राज्य मंत्री जी ने श्राश्वासन दिया था जब दिल्ली स्रौर पांडिचेरी के संबंध में भी स्रावाज उठायी गयी थी । दिल्ली वासी

श्री सत्यप्रकाश मालवं य

बहुत दिनों से मांग कर रहे हैं कि उनके लिए विधान सभा स्थापित की जाए और दिल्ली को पूर्ण राज्य का दर्जा दिया जाए।

में इस सदन के माध्यम से भारत सरकार को निवंदन करना चाहता हूं कि गांडिवेरी और दिल्ली राज्य को भी पूर्ण राज्य का दर्जा दिया जाए भौर दिल्ली में कम से कम विधान सभा स्थापित की जाए।

SHRI V. NARAYANASAMY (Pondicherry): Madam, Deputy Chairman, thank you very much for giving me this opportunity to speak on this Bill. Madam, Goa is a beautiful city. This State has a historical background. Its population, its area different cultures and different religions give it a very good status. The people of Goa have a nationalistic outlook. Further, most of the people living in Goa are from the tribal areas. The Government of India conceded to the demand made by the people of Goa and the Statehood has been granted. It was under Portuguese rule for 450 years. There was freedom struggle in 1951. Since Goa was adjoining India, there was pressure mounted on Pandit Jawaharlal Nehru. who is the architect of India, that we should not modern fight with the Portuguese. But Pandit Ji had a firm belief. Krishna Menon was with him. They were determined to get Goa and annex it with the Indian Union. Therefore, Goa was liberated. I would like to say that the concept of the Centre ruling the Union Territories is an old concept. India's States and the Union Territories are developing in the field of agriculture and industries. Therefore, our Prime Minister said that when a demand for Statehood is made by our people, this demand has to be considered by the Government, I am very grateful to the Prime Minister for Statehood to Goa, Mizoram Arunachal, Our demand for Statehood to Pondicherry granting has been pending for the past 15-20 years. In fact, on 8-5-1987,

Pondicherry | Assembly, they have unanimously resolved that Pondicherry should be given Statehood. That is the aspiration of the people of Pondicherry, If we consider Goa and Pondicherry, both have the same population and the same status except that we were ruled by the French and they were ruled by the Portuguese. But the cultural heritage of ancient India is being maintained. We are also developing in the field of industry. There is development in other fields also. The refore, I would like to submit that Pondicherry may also be given Statehood. I am thankful to the hon. Members who have demanded Statehood for Pondicherry in this House Thank you.

श्री राम चन्द्र विकल (उत्तर प्रदेश): उपसभापित जी, मैं श्रापका श्राभार मानता हूं कि गोश्रा को पूर्ण राज्य का दर्जा दिये जाने वाले विधेयक पर मुझे श्रपने विचार व्यक्त करने का मौका दिया गया है।

उपसभापित महोदया, श्री पुरुषोत्तम काकोडकर जी ने सारा इतिहास सुनाया गोग्रा के बिलदानों ग्रीर कुर्बानियों का, ग्रीर हमारे विश्वजित पृथ्वीजित सिंह ने तो बहुत लम्बा इतिहास बतलाया । हमारे सभी माननीय सदस्यों ने जो ग्रपनी भावनायें व्यवत की हैं, मैं उनसे ग्रपने ग्रापको सम्बद्ध करता हूं। हमारे गृह राज्य मंत्री जी ने भी इसके बारे में बहुत कुछ कहा है।

प्रधान मंत्री जी ने गोम्रा की भावनाम्रों को बहुत पहले जान कर के बहुत पहले जान कर के बहुत पहले जान कर के बहुत पहले घोषणा की थी, गोम्रा को पूर्ण राज्य का दर्जा देने की, उन्होंने म्रपनी उस घोषणा को म्राज साकार किया है। मैं प्रधान मंत्री जी का भी हृदय मे म्राभार मानता हूं। साथ ही मैं इतना जरूर इस मौके पर निवेदन करना चाहूगा कि पाडिचेरी भौर दिल्ली को पूर्ण राज्य का दर्जा दिया जाना चाहिए।

दिल्ली में, उपसभापित जी, ग्रसेम्बली रह चुकी है, सन् 1952 में चौधरी ब्रम्ह प्रकाश जी यहां के चीफ मिनिस्टर भे,

फिर सग्दार गुरमुख निहाल सिंह जी जो स्पीकर भा थे, बाद में चीफ मिनिस्टर भी हुए । दिल्ली की यह मांग विश्वबंध् गुन्त ग्रौर श्रासफ ग्रली जी बहुत पुराने वक्त से गांधी जी के वक्त में उठाये हुए षे। गांधी जी जब लन्दन गए थे, तब भी यह सवाल था। गांधी जी ने यह **क**हा **थ**। यहां के लीडरों को कि हम लन्दन में जा रहे हैं कुछ ग्रीर बड़े मसले तय करने के लिए और जब देश ग्राजाद होगा तो यह छ।टा सा मसला दिल्ली राज्य का हम घर में बैठ कर तय कर लेंगे। इसलिए गांधी जी का यह बहुत पुराना स्राक्ष्वासन रहा है। पर स्रसेंबली बन चुकी है, तो दिल्ली श्रौर पांडिचेरी भायद दो ही राज्य ऐसे रह गए हैं जिनको कि राज्य का दर्जा मिलना चाहिए । सदन की इन भावनात्रों को मैं ग्राशा करंगा श्रापके द्वारा सरकार से श्रीर प्रधान मंत्री जी से कि इन ग्राशाग्री को भी साकार करेगे ? मैं इन शब्दों के साथ गोग्रा वासियों को हृदय से धन्यवाद द्ंगा उनके बिलदानों के लिए शहीदों के लिए ग्रीर जो उनको ग्राज पूर्ण राज्य का दर्जा मिला है इसकी उन्हें खुशी होगी, यह सारा सदन उनकी खुशी में शरीक है। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता धन्य ाद ।

CHANDRA. SHRI MURLIDHAR KANT BHANDARE: Madam Deputy Chairman, Goa in the backdrop of India has been described by a writer as follows :

"The wind blow landward from the sea as the sand rises its back in dunes. Unchecked it moists the sand, blows over the palms and rock, through the fishing villages, to sway the paddy fields—till its momentum is lost and it can no longer be called a wind...

So it has been with the conquistadors in Goa. The wind blew their sails across the wide blue sea into the gaping mouths of the rivers. The land offered resistance as they entered cross current to rule and trade, convert and colonies. changed, temples and mosques were

Bill, 1997 razed, people renamed, baroque churches rose above the skyline of coconut gronds

Diu reorganisation

Then time took the wind out of their sails. And before they knew it, the invaders were assimilated. For India has an embrace so vast and a memory so old that within its folds all is absorbed ..."

Therefore, on this occasion it is my pleasure to support this Bill particularly because Goa has a very close link with Bombay. It was a part of Portuguese territory which came to us as dowry when it was given at the time of marriage of Catherine ganza. What is important is, Madam, as you know, for long time we had a common university, the University. For their eduation, goans came to Bombay. There was no college in Goa. All their college education was done in Bombay. All the jobs were given in Bombay. And, therefore, we have a very natural and a very long link with Goa. And I and glad that despite this link, in 1967 when there was a referendum chose to remain separate and did not Maharashira. chose to merge with There is one thing which I must mention and which has not been mentioned. Goa with its scenic beauty called an emerald; somebody called it the Rome of Asia and the Pearl of the Orient. But with its coconut groves its white beaches and the Mondavi river, it continues to be an attraction and as I say, is the heart of the Indian Riviera which sperads from Bombay to Cape Comorin. And as the Indian Riviera, I may say that it is far more beautiful than either the Italian Riviera or the French Riviera. It has contributed to our culture. Today, for example, in classical music we remember fondly Kesarbai Keskar, Moghubai Kurdikar, and not to mention her illustrious daughter, Kishori Amonkar who is the greatest of the vocalists amongst us today. Painting, art, temples, churches, hills, beaches, rivers and all that is there have made Goa what is the Golden Goa. I only called

Shri Marlidhar Chandrakant Bhandare 1

tow thoings. One is that I am happy that the language controversy has been settled and Konkani has been accepted as the language of the State with Marathi script. All that I can say is, let his State which is so beautiful grow and prosper while preserving its scenic beauty and its tranquility. On this occasion, if you permit, Madam, let me express my wishes in Konkani.

ह्या संत्राचेर होव गो 😇 भे को 🕆 ारोग्य स्य संक्षा ाणि व्यवनेतृहर स्रावडेता

The meaning of this is that on this occasion, we wish our brother citizens from Goa all prosperi'y, progress, happines and bright future. Thank you, Madam,

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat): I want to know from the hon. Minister as to Dadar and Nagar Haveli could not be marged with Gujarat. Their language is Gujarati; similarly their culture, their social customs etc same as in Gujarat.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: It is for the same reason Goa was not n.erged with Maharashtra

SHRI VITHALBHAI MOTIRAM PATEL: They have the same language; they have their business and social relations with Gujarat and so, should be merged with Gujarat.

Another thing is, even though they speak Gujarati language and they write in Gujarati, yet they have been linked with Bombay High Court. Why should they not have been linked with Gujarat High Court? Government should reconsider its de cision to continue these areas Union Territories.

Anyway it is good, Goa is being given Statehood. It is a beautiful

place with very good beaches, and I feel it can be developed into a very good port. Thank you.

SHRI CHIMANBHAI MEHTA (Gujarat): I was in Goa recently. would support what my friend Mr. Vithalbhai Patel has said. Dadra and Nagar Haveli should be merged with Gujarat on their own wish. I do not sav they should be forced to merge with Gujarat, and even though there ic prohibition in Gujarat, they may continue to have their drinks.

SHRI CHINTAMANI PANIGRAHI: One feels overwhelmed with tremendous amount of goodwill conveyed from all sections of this House to the people of Goa, Daman and Diu on this historic event. I hope the people of Goa will accept it welcome this tremendous goodwill that has been expresed in this House on the grant of Statehood to Goa, and I hope it will inspire the people there to make further strides on their forward march towards prosperity. can say, from Kashmir to Kanya Kumari, this goodwill has been expressed to the people of Goa. From Kashmir, Mr. Matto and Members from all parts expressed their goodwill and extended their support, and this is a unique event.

Some questions were raised as to why Dadra and Nagar Haveli and Daman and Diu should not merge with Gujarat. Recently, I also visited these places. There was an opinion poll as long back as 1967, and the people decided, as Mr. Bhandare and other friends pointed out, that they will maintain their separate identi'y. And to think of that after 20 years and to raise it again in the House when there is tremendous acceptance, it looks as if there was an anachronism in the thinking of the last two decades. Therefore, we must go by the decision, by the opinion expresed by the people in 1967 when they wanted to keep their separate identity, as Mr. Bhandare pointed out.

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It is rare to see good dreams being realised in one's life time. Bad dreams do come, but to see good dreams being realised in one's life time is quite rare. And such a fornuate man is Mr. Kakodkar, because he saw the dream of a better Goa, an independent Goa, and a part of the Indian Union, in his younger days. Today I hope he sees his dream coming true, a fruitful dream, as the Parliament passes this Bill today. All the friends who have spoken about the glorious chapters of the freedom struggle, the struggle of liberating Goa from Portugese domination share the sentiments expressed in the House. In the beginning also, I mentioned this that we must, all remember those freedom fighters who gave their life, who suffered and, ultimately Goa today has become the 25th flower as Mr. Gupta pointed out, in the Indian bouquet.

A point was raised so far as the Bombay High Court is concerned. Mr. Matto raised it. Today, there is a Bench of the Bombay High Court at Goa and this Will continue. Necessary action in this behalf is being taken under the provisions contemplated in 26(2) of the Bill. There has been some mistake and an amnedment is being moved. The same name will continue

The question of granting Statehood to Delhi and other Union Territories like Pondicherry etc. was raised by Mr. Gupta, Mr. Vaghela and others. As I replied to a question recently in this House, the Government of India, specially, the Prime Minister, is very sincerely trying to see that there is more and more democratic participation of the people in the administration of the Union Territories. As you know, the Prime Minister himself has become the Chairman of the Island Development Authority which has been neglected so far. We Council to the have given Pradesh Nicobar Islands, The Andaman and idea is to enable more and more democratic participation of the people in the administration of the Union Territories, In Laccadives also, we

are trying to have the same thing. In Pondicherry we have an Assembly. Hon. Members asked, why not the other Union Territories also be given Statehood. I would like to point cut that we have to take into consideration factors like economic achievement, prosperity, economic viability etc. The totality of the circumstances is taken into consideration. I can asure you that the Centre will never be found wanting so far as the democratic participation of the people in the administration is concerned. We are always trying to see that ` there is greater participation of the people in the administration.

SHRI JAGESH DESAI: (Maharashtra): will you do the same thing in the case of Daman and Diu also?

CHINTAMANI ·PANI-SHRT GRAHI: Α paint was made about the Konkani language. As I said earlier the Union Territory Asoverwhelmingly decided to sembly give Konkani the status of Official Language. The Assembly had the power and they took a decision. The question of inclusion in the Eigth Schedule was raised in this connection. There is some kind of conception that if a language is included in the Eigth Schedule, it becomes very much acceptable. Eigth Schedule is not a bar on the improvement of any . language. Many languages are only spoker. languages and they have no dialects. But the Centre is giving more money for the development of these languages. It does not mean that simply because a language is included in the Eigth Schedule, it is going to be improved and otherwise not. Therefore, we are giving all kinds of facilities for the improvement of all languages because we want to develop all languages, all cultures. We give as much financial aid as possible, for the development of all languages which are not included in the Eigth Schedule. It should not be a big problem. I think I have answered most of the points.

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SHRI MURLIDHAR CHANDRA-KANT BHANDARE: You have answered all the points.

SHRI CHINTAMANI PANIGRAHI: Thank you.

THE DEPUTY CHAIRMAN: Now, the question is:

"That the Bill to provide for the reorganisation of the Union Territory of Goa, Daman and Diu and for matters connected thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: I shall not take up clause by clause consideration of the Bill.

Clause 2 and 3 were added to the Bill Clause 4 (Formation of Union Territory of Daman and Diu)

SHRI SHANKER SINH VAGHELA: Madam, I move:

- 1. "That in clause 4, the words 'there shall be formed a new Union territory to be known' is to be deleted."
- 2. "That in clase 4, the following be inserted at the end after the words existing Union Territory shall be merged into the neighbouring State of Gujarat."

I have only one request to make that Daman, Diu, Nagar Haveli and Dadra be attached to the territory of Gujarat State as they are linguistically socially, culturally and geographically same. A day will come when they will have to merge them in Gujarat State.

The questions were put and the motions were negatived.

THE DEPUTY CHAIRMAN: Now I shall put Clause 4 to vote. The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 to 7 were added to the Bill.

Clause 8(Allocation of seats in the House of the People.

SHRI SHANKER SINH VAGHELA: Madam, I move:

3. "That in clause 8 for the word 'Union' the words 'State of Gujarat for the' be substituted."

श्रगर गोवा को अलग राज्य मिल रहा है तो दमण श्रौर दीव को अलग राज्य क्यों नहीं ? ग्रगर गोवा को अलग राज्य दिया गया है तो मेरा कहना है कि दमण श्रौर दीव को गुजरात के साथ जोड़ दिया जाए।

The question was put and the motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

"That clase 8 stand part of the Bill."

The motion was apopted. Clase 8 was added to the Bill.

Clause 9 was added to the Bill.

Clause 10 (Parliamentary Constituencies).

SHRI SHANKER SINGH VAGHE-LA: I move:

4. "That in clause 10(b) for the words comprise the parliamentary constituency of the Union territory of Daman' and Diu "the words' be included in the Gujarat State Assembly' be substituted."

Madam, in Nagar Haveli and Dadra there are only 35000 voters. So, there should be one Lok Sabha seat including Dadra, Nagar Haveli, Daman and Diu. It should be in the State of Gujarat. It should be the 27th Lok Sabha seat of Gujarat State.

The question was put and the mo-

Birl, 1987

THE DEPUTY CHAIRMAN: The question is:

"That clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 to 19 were added to the Bill.

Clause 20 (Common High Court for Maharashtra Goa. Dadra and Nagar Haveli and Daman and Diu).

SINH VAGHE-SHRI SHANKER LA: Madam, I move:

5. "That in clause 20(1) (a), the following be inserted at the end, namely:-

which shall have Gujarati also as its working language."

Most probably the functioning is going on in English language, There local language -i.e. should be the Gujarati, Gujarati is not there; so I want that Gujarati should also be the working language.

SHRI CHINTAMANI PANIGRAHI: Madam I move:

6. "That at page 6, lines 43-44 for the words' the High Court of Maharashtra and Goa' the words the High Court of Bombay be substituted."

THE DEPUTY CHAIRMAN: I shall first put the amendment moved by Shri Vaghela to vote.

5."That in clause 20(1) (a), the following be inserted at the end, namely: --

Which shall have Gujarati also as its working language'?"

The question was put and the motion was negatived.

THE DEPUTY CHAIRMAN: I shall now put the amendment by Shri Chintamani Panigrahi to vote.

6. "That at page 6, lines 43-44 for the words 'the High Court of Maharashtra and Goa' the words 'the High Court of Bombay' be substituted."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

amended. "That clause 20, as stand part of the Bill."

The motion was adopted.

Clause 20 as amended, was added to the Bill.

Clauses 21 to 72, the First Schedule and the Second Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI CHINTAMANI PANIGRAHI: Madam, I move:

"That the Bill as amended be passed."

The question was put and the mo tion was adopted.

THE DEPUTY CHAIRMAN: I shall now put the motion regarding the consideration of the Constitution (Fifty-sevently Amendment) 1987, to vote. The Question is:

"That the Bill further to amend the Constitution of India as passed by the Lok Sabha, be taken into consideration."

The House devided.

THE DEPUTY CHAIRMAN:

151 Ayes . . . Nil Noes . . .

Ayes -- 15

Advani, Shri Lal K.
Ahluwalia, Shri S. S.
Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram Anand Sharma, Shri Arun Singh, Shri

Bagrodia, Shri Santosh Balu, Shri T. R. Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Barman, Shri Debendra Nath Basu, Shri Chitta

Basumatari, Shri Dharanidhar Bekal Utsahi, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj Bhatia Shri Madan

Bhajan Lal, Shri

Bhattacharjee, Shri Nepaldev Bhim Raj, Shri

Chatterjee, Prof. (Mrs.) Asima Chatterjee, Shri Nirmal

Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak Darbara Singh, Shri

Desai, Shri Jagesh

Faguni Ram, Dr. Fotedar, Shri Makhan Lal

Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri

Ghosh, Shri Dipen
Gopalan, Shri R. T.

Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M. S.

Gurupadaswamy, Shri M. S. Hanumanthappa, Shri H.

Heptulla, Dr. (Shrimați) Najma

Islam, Shri Baharul
Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuna, Shri Durga Prasad Jani, Shri Jagdish

Jaswant Singh, Shri Jogi, Shri Ajit P. K. John, Shri Valampuri Joshi, Shri Krishna Nand

Joshi, Shrimati, Sudha Vijay

Kadharsha, Shri M. Kailashpati, Shrimati

Kakodkar, Shri Purushottom Kalira, Shri Bhubaneswar

Kar, Shri Narayan

Kaul, Shrimati Krishna Kaushik, Shri M. P.

Khatun, Kumari Sayeeda Kidwai, Dr. Mohd, Hashim

Kollur, Shri M. L.

Kushnoor, Shri Veershetty Moglappa Lakshmanna, Prof. C.

Mahendra Prasad, Shri Maheswarappa, Shri K. G.

Mahto, Shri Bandhu Malaviya, Shri Radhakishan

Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal

Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai Mishra, Shri Kailash Pati

Mishra, Shri Mahendra Mohan Mishra, Shri Seo Kumar Mohapatra, Shri Basudeb

Mohapatra, Shri Basudeb Moopanar, Shri G. K. Mukherjee, Shri Samar

Naik, Shri G. Swamy Nalwa, Shri Hari Singh

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandev, Dr. Ratnakar Panicker, Shri K. Vasudeva Panwar, Shri B L. Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao · Patil, Shrimati Suryakanta Jayawantrao Pattanaik Shri Sunil Kumar · Paul. Shri Makhan

Poddar, Dr. R. K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri

Rai. Shri Kalpnath

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri Gopala Rao

Rao, Shri R. Sambasiya

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari Shrimati

Rathvakoli, Shri Ramsinghbhai Pataiiyabhai

Rav, Shri Deba Prasad

Rayka, Shri Sagar

Reddy, Shri Adinarayana

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Shri T. Chandrashekhar

Rohatgi, Shrimati Sushila

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Shri Nagen

Salve, Shri N. K. P.

Sen, Shri Sokomat

Sharma, Shri A. P.

Sharma, Shri Chandan

Sharma, Dr. H. P.

Shiv Shanker, Shri P.

Shukla, Shri Keshavprasad

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri Ram Awadesh

Singh, Dr. Rudra Pratap

Singh, Shei Vishvjit Prithvijit

Sukhdev Prasad, Shri

Sukul, Shri P. N.

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangabaalu, Shri

Tiria, Kumari Sushila

Tiwari, Shri Narayan Datt

Tripathi Shri Chandraika Prasad

Upendra, Shri Parvathaneni

Valuthala, Shri T. K. C.

Vaghela, Shri Shanker Sinh

Valinllah, Shri Raoof

Verma, Shri Kapil

Verma Shrimati Veena

Vikal., Shri Ram Chandra

Yadav, Shri Ramanand

The motion was carried by a majomembership of the rity of the total House and by a majority of not less prethan two-thirds of the Members sent and voting.

SHRI GHULAM RASOOL MAT-TO: Madam, let it go on record: It is unanimous,

3.00 P.M.

THE DEPUTY CHAIRMAN: It is unanimous. We shall now take up the clause_by-clause consideration of Bill. The question is:

That caluse 2 stand part of the Bill"

The House divided

THE DEPUTY CHAIRMAN:

151 Ayes

Nil Noes

Ayes - 151

Advani, Shri Lal K.

Ahluwalia, Shri S. S.

Amarjit Kaur, Shrimati
Amla, Shri Tirath Ram
Anand Sharma, Shri
Arun Singh, Shri
Bagrodia, Shri Santosh
Balu, Shri T. R.
Banamali Babu, Shri
Bansal, Shri Pawan Kumar
Basu, Shri Chitta
Basumarari, Shri Dharindhar

Bekal Utsahi, Shri Bhandare, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj Bhat.a, Shri Madan Bhajan Lal, Shri Bhattacharjee, Shri Kamalendu

Bhattacharjee, Shri Nepaldev Bhim Raj, Shri Chatterjee, Prof. (Mrs.) Asima Chatterjee, Shri Nirmal Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak Darbara Singh, Shri

Desai, Shri Jagesh

Faguni Ram, Dr.
Fotedar, Shri Makhan Lal
Ganeshwar Kusum, Shri
Ghan Shyam Singh, Shri
Ghosh, Shri Dipen
Gopalan, Shri R. T.
Gupta, Shri Vishwa Bandhu
Gurupadaswamy, Shri M. S.
Hanumanthappa, Shri H.
Hentulla, Dr. (Shrimati) Nai

Heptulla, Dr. (Shrimati) Najma

slam, Shri Baharul acob, Shri M. M.

Yidhav, Shri Vithalrao Madhavrao

Jamuna, Shri Durga Prasad

Jani, Shri Jagadish
Jaswant Singh, Shri

Iogi Ihri Ajit P. K.

John, Shai Valampuri

Joshi, Shri Krishna Nand
Joshi, Shrimati Sudha Vijay
Kadharsha, Shri M.
Kailashpati, Shrimati
Kakodkar, Shri Purushottom
Kalita, Shri Bhubaneswar

Kar, Shri Narayan Kaul, Shrimati Krishna

Kaushik, Shri M. P. Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd, Hashim Kollur, Shri M. L.

Kushnoor, Shri Veershetty Moglappa Lakshmanna, Prof. C.

Mahendra Prasad, Shri Maheswarappa, Shri K. G. Mahto, Shri Bandhu Malaviya, Shri Radhakishan Malik. Shri Mukhtiar Singh

Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai Mishra, Shri Kailash Pati

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar Mohapatra, Shri Basudeb

Moopnar, Shri G. K.

Mukherjee, Shri Samar

Naik, Shri G. Swamy Nalwa, Shri Hari Singh

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Palaniyandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar

Panicker, Shri K. Vasudeva

Panwar, Shri B. L. Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Patil, Shrimati Suryakanta Jayawantrao

Pattanaik, Shri Sunil Kumar

Paul, Shri Makhan

Puglia Shri Naresh C.

Poddar, Dr. R. K.

Quasem, Shri Mostafa Bin

Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K. Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri Gopala Rao

Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsinghbhai Pataliyabhai Ray, Shri Deba Prasad

Rayka, Shri Sagar

Reddy Shri Adinarayana

Reddy, Shri B. Satyanarayan Reddy Dr. G. Vijaya Mohan

Reddy, Shri T. Chandrashekhar

Rohatgi, Shrimati Sushila

Sahu Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Shri Nagen Salve, Shri N. K. P.

Sen, Shri Sokomal

Sharma, Shri A. P.

Sharma, Shri Chandan

Sharma, Dr. H. P.

Shiv Shanker, Shri P.

Shukla, Shri Keshavprasad

Siedigi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Thakur Kamakhya Prasad

Diu reorganisation

Bill, 1987

Singh, Shrimati Pratibha

Singh, Shri Ram Awadesh Singh, Dr. Rudra Pratap

Singh, Shri Vishvjit Prithvijit Sukhdev Prasad, Shri

Sukul, Shri P N.

Surrender Singh, Shri

Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thangabaalu, Shri

Tiria, Kumari Sushila

Tiwari, Shri Narayan Datt

Tripathi, Shri Chandrika Prasad Upendra, Shri Parvathaneni

Vaduthala, Shri T. K. C.

Vaghela, Shri Shanker Sinh

Valiullah, Shri Raoof Verma, Shri Kapil

Verma ,Shrimati Veena

Vikal, Shri Ram Chandra

Yadav Shri Ramanand

Noes-Nil

. The motion was carried by a majority of the total membership of the Hosue and by a majority of not less than twothirds of the Member's present and voting.

Clause 2 was added to the Bill.

DEPUTY CHAIRMAN: It is THE unanimous.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: We are impro ving our strength.

THE DEPUTY CHAIRMAN: The question is:

That clause 1, the Enacting Formula and the Title stand part of the Bill.

The House divided

Diu reorganisation

THE DEPUTY CHAIRMAN:

Ayes 151

Noes Nil

Ayes '. . . 151

Advani, Shri Lal K. Ahluwalia, Shri S. S.

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Anand Sharma, Shri Arun Singh, Shri

Bagrodia, Shri Santosh

Balu, Shri T. R.

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Basu, Shri Chitta

Basumatari, Shri Dharanidhar

Bekal Utsahi, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan Bhajan Lal, Shri

Bhattachariee, Shri Kamalendu

Bhattacharjee, Shri Nepaldev

Bhim Raj, Shri

Chatterjee, Prof. (Mrs.) Asima Chatterjee, Shri Nirmal

Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak

Darbara Singh, Shri

Desai, Shri Jagesh

Faguni Ram, Dr.

Fotedar Shri Makhan Lal

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Ghosh, Shri Dipen

Gopalan, Shri R. T.

Gupta, Shri Vishwa Bandhu

Gurupadaswamy, Shri M. S.

Hanumanthappa, Shri H.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Bill, 1987

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish Jaswant Singh, Shri

Jogi, Shri Ajit P. K.

John, Shri Valampuri Joshi Shri Krishna Nand

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M. Kailashpati, Shrimati

Kakodkar, Shri Purushottom

Kalita, Shri Bhubaneswar

Kar, Shri Narayan Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd, Hashim

Kollur, Shri M. L. Kushnoor, Shri Veershelty Moglappa

Lakshmanna, Prof. C.

Mahendra Prasad, Shri

Maheswarappa, Shri K. G.

Mahto, Shri Bandhu -

Malaviya, Shri Radhakisten Malik, Shri Mukhtiar Singh

Malik, Shri Satva Pal

Manhar, Shri Bhagatrani

Masodkar, Shri Bhaskar Annaji

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mishra, Shri Kailash Pati

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mohapatra, Shri Basudeb

Moopanar, Shri G. K.

Mukherjee, Shri Samar

Naik, Shri G. Swamy

Nalwa, Shri Hari Singh Narayanasamy, Shri V.

Natarajan, Shrimati: Jayanthi

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panicker, Shri K. Vasudeva

Panwar, Shri B. L.

Patel, Shri Vithalbhai Motiram

rater, Sint Vitharbitat Wotham

Patil Shri Dinkarrao Govindrao

Patil. Shrimati Suryakanta Jayawantrao

Pattanaik, Shri Sunil Kumar

Paul. Shri Makhan

Poddar, Dr. R. K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra Rao, Shri Gopala Rao

Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari Shrimati

Rathvakoli, Shri Ramsinghbhai Pataliyabhai

Ray, Shri Deba Prasad

Rayka, Shri Sagar

Reddy, Shri Adinarayana Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Shri T. Chandrashekhar

Rohatgi, Shrimati Sushila

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salla Chai Maga

Saikia, Shri Nagen Saive, Shri N. K. P.

San Shr: Sakamal

Sen, Shri Sokomal Sharma, Shri A. P.

Sharma, Shri Chandan

Sharma, Dr. H. P.

Shiv Shanker, Shri P.

Snukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha Singh, Shri Ram Awadesh

Singh, Dr. Rudra Pratap Singh, Shri Vishvjit Prithvijit

Sukhdev Prasad, Shri

Sukul, Shri P. N.

Surender Singh, Shri

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thangabaalu, Shri

Tiria, Kumari Sushila

Tiwari, Shri Narayan Datt

Tripathi Shri Chandrika Prasad

Upendra, Shri Parvathaneni

Valuthala, Shri T. K. C.

Vaghela, Shri Shanker Sinh

Valiullah, Shri Raoof

Verma, Shri Kapil

Verma Shrimati Veena

Vikal., Shri Ram Chandra

Yadav, Shri Ramanand

Noes-Nil

The motion was carried by a majority of the total membership of the Hosue and by a majority of not less than two-third of the Members present and voting.

THE DEPUTY CHAIRMAN: It is unanimous.

SHRI CHINTAMANI PANIGRAHI: Madam, I move:

"That the Bill be passed." CHAIRMAN: The THE DEPUTY question is:

"That the Bil be passed."

The House divided

THE DEPUTY CHAIRMAN:

Ayes 151

Noes Nil

Ayes-151

Advani, Shri Lal K Ahluwalia, Shri S. S.

Amarjit Kaur, Shrimati Amla, Shri Tirath Ram

Anand Sharma, Shri Arun Singh, Shri

Bagrodia, Shri Santosh

Balu, Shri T. R. Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Basu, Shri Chitta Basumatari, Shri Dharanidhar

Bekal Utsahi, Shri Bhandare, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj Bhatia, Shri Madan

Bhajan Lal, Shri Bhattacharjee, Shri Kamalendu

Bhattacharjee, Shri Nepaldev Bhim Raj, Shri

Chatterjee, Prof. (Mrs.) Asima Chatterjee, Shri Nirmal

Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak Darbara Singh, Shri Desai, Shri Jagesh

Faguni Ram, Dr.

Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Ghosh, Shri Dipen

Gopalan, Shri R. T.

Gupta Shri Vishwa Bandhu Gurupadaswamy, Shri M. S.

Diu reorganisation

Bill, 1997

Hanumanthappa, Shri H. Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul Jacob, Shri M M.

Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad

Jani, Shri Jagdish Jaswant Singh, Shri

Jogi, Shri Ajit P. K. John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi Shrimati Sudha Vijay Kadharsha, Shri M.

Kailashpati, Shrimati

Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar

Kar, Shri Narayan Kaul, Shrimati Krishna

Kaushik, Shri M. P. Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd Hashim Kollur, Shri M. L.

Kushnoor, Shri Veershetty Moglappa

Lakshmanna, Prof. C. Mahendra Prasad, Shri

Maheswarappa, Shri K. G.

Mahto, Shri Bandhu Malaviya, Shri Radhakishan

Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal

Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji .

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai

Mishra, Shri Kailash Pati

Mishra, Shri Mahendra Mohan Mohapatra, Shri Basudeb

Moopanar, Shri G. K.

Diu neorganisation Bill, 1987

Mukherjee, Shri Samar Naik, Shri G. Swamy

Nalwa, Shri Hari Singh Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Natha Singh, Shri Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pandey Shrimati Manorama Pandey, Dr. Ratnakar

Panicker, Shri K. Vasudeva

Panwar, Shri B. L. Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao Patil, Shrimati Suryakanta Jayawantrao

Pattanaik Shri Sunil Kumar

Paul, Shri Makhan Poddar, Dr. R. K.

Puglia Shri Naresh C.

Quasem, Shri Mostafa Bin Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri

Rai, Shri Kalpnath Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra

Rao, Shri Gopala Rao Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari Shrimati Rathvakoli Shri Ramsinghbhai Pataliyabhai

Ray, Shri Deba Prasad

Rayka, Shri Sagar Reddy, Shri Adinarayana

Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan

Reddy, Shri T. Chandrashekhar Rohatgi, Shrimati Sushila

Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Shri Nagen

Saive, Shri N. K. P.

Sen, Shri Sokomal

Sharma, Shri A. P. Sharma, Shri Chandan

Sharma, Dr. H. P. Shiv Shanker, Shri P.

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha Singh, Shri Ram Awadesh

Singh, Dr. Rudra Pratap Singh, Shri Vishvjit Prithvijit

Sukhdev Prasad, Shri Sukul, Shri P. N.

Surender Singh, Shri Tariang, Shri Jerlie E.

Thakur, Prof. Chandren P.

Thakur, Jagatpal Singh Thakur, Shri Rameshwar

Thangabaalu, Shri Tiria, Kumari Sushila

Tiwari, Shri Narayan Datt Tripathi Shri Chandrika Prasad

Upendra, Shri Parvathaneni

Vaduthala, Shri T. K. C.

Vaghela, Shri Shanker Sinh

Valiullah, Shri Raoof Verma, Shri Kapil

Verma, Shrimati Veena Vikal, Shri Ram Chandra

Yadav, Shri Ramanand

Noes - Nil

The motion was carried by a majority of the total membership of the Hosue and by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: It is unanimous.

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SHRI NIRMAL CHATTERJEE: Madam, I am on a point of order. I think in your declaration you should also mention that there is no absenteeism either. That mention should be made.

THE DEPUTY CHAIRMAN: There is no point of order.

THE STATE OF ARUNACHAL PRADESH (AMENDMENT) BILL, 1987.

THE DEPUTY CHAIRMAN: Now we will take up the State of Arunachal Pradesh (Amendment) Bill, 1987. Shri Chintamani Panigrahi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): Madam Deputy Chairman, I move:

"That the Bill to amend the State of Arunachal Pradesh Act, 1986, as passed by the Lok Sabha, be taken into consideration."

The Bill seeks to amend Section 11 of the State of Arunachal Pradesh Act to provide that the three nomi nated members of the Legislative Assembly of the Union Terrtory of Arunachal Prtdesh will also continue as nominated members of the provision nal Legislative Assembly of the State of Arunachal Pradesh. The hon. Members will recall that in the last session the State of Arunachal Pradesh Act, 1986 was enacted. Under the provisions of this Act, Arunachal Pradesh became the 24th State of the Union with effect from 20th February, 1987. The Act had provided for the continuance of all the elected members of Union Territory Legislative Assembly in the new provisional Legislative Assembly of the State of Arunachal Pradesh. The provisional Le-Assembly now has thirty gislative elected members. With the proposed continuance of the three nominated members the provisional Assembly

will have thirty-three members, Arunachal Pradesh as the hon, Members know is the largest State in area in North East region, and though its . population density is low it has more than forty major tribes. The Chief Minister of Arunachal Pradesh wrote to us requesting for the continuance of the nominated members on the ground that these members represented some of the Backward Their exclusion had caused discontent among these backward tribes. The Bill which has now been introduced seeks as a transitory measure to provide for the continuance of these three nominated members thus the voice of the weaker and backward sections to be heard in the provisional Legislative Assembly. The amend. ment is to take effect from 20th February, 1987, the appointed day on which Arunachal Pradesh became a State. A clarificatory provision has been added to Section 11 of the Act that the elected memebrs of the old Union Territory Assembly will be deemed to have been duly elected to the new provisional Legislative Assembly of the State of Arunachal Pradesh.

With these words, Madam, I beg to move that the Bill be taken up for consideration.

The question was proposed.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, I propose to get the Bill passed without any debate unanimously.

SHRI PUTTAPAGA RADHAKRISH. NA (Andhra Pradesh): Madam, the Bill is a very simple one. It is meant only to continue the three nominated members of the Union Territory of Arunachal Pradesh as the Members of the Assembly of the State of Arunachal Pradesh. We have no objection for continuance of these three nominated Members in the Assembly, but it is a bad thing in principle. During discussion on the Bill for the State of Arunachal Pradesh, 1986, I had opposed the continuance of the